

THE DEPUTY CHAIRMAN:
Nothing shall go on record ...
(Interruptions). . .

SHRI V. NARAYANASAMY:*

SHRIMATI JAYANTHI NATARAJAN: *

SHRI G. SWAMINATHAN: *

(At this stage some hon. Members left the Chamber.)

SHRI V. GOPALSAMY (Tamil Nadu): Madam, it is a plan of propaganda of the Congress (I)... (Interruptions) ... It is nothing but propaganda of the Congress (I). It is they who liquidated Naigarwala. It is the *modus operandi* of the Congress (I). ... (Interruptions)...

SHRI S. VIDUTHALAI VIRUMBI: It is nothing but politicization.

THE DEPUTY CHAIRMAN:
Please take your seat. Let us discuss Kashmir. Everybody was pleading for Kashmir. Come on.

(Interruptions)

SHRI V. GOPALSAMY: Why have you become a pigmy before the Congress (I) nowadays?

डा० रत्नाकर पाण्डेय (उत्तर प्रदेश):
सहोदया, दिल्ली विश्वविद्यालय में ...
(व्यवधान)

उपसभापति : कल ही आप लोगों की रिकॉर्ड पर क्वेश्चन आवर को ससपेंड किया गया। Nothing is going on record except about Kashmir.

डा० रत्नाकर पाण्डेय : *

उपसभापति : यह न तो अखबार में आया और नही रिकॉर्ड पर आया।
Nothing is going on record.

* Not recorded.

DISCUSSION ON SITUATION IN JAMMU AND KASHMIR —Contd.

SHRI VISHVJIT P. SINGH (Maharashtra): Madam, Deputy Chairman, after the speech of my friend, the honourable Shri Morarka, I had expected that things have been put into a historical perspective as far as article 370 of the Constitution is concerned. Unfortunately, I found that honourable Shri Vajpayee had raised that issue once again. I feel it would be in the fitness of things if this is put back into its historical perspective once again.

Shri Vajpayee quoted or, rather, made a reference to the objections raised by Maulana Hazrat Mohani in the Constituent Assembly debates, and he said that the Maulana had objected to the inclusion of article 370 and said that this was a discrimination. I agree, the Maulana had said that. But, let us put things in perspective. What was the Maulana's viewpoint? Was he thinking in terms of India as a nation? Was he thinking in terms of other States? What was his perspective?

Madam, I would like to quote from the Constituent Assembly debate of the 17th of October, 1949 when the Maulana said, "But may I ask a question? When you make all these concessions for Kashmir..."

(Interruptions)

श्री रामचन्द्र बिकल (उत्तर प्रदेश):
सदन में बहुत ही महत्वपूर्ण वृहत् सभा हो रही है, लेकिन यहां पर न तो गृह मंत्री हैं और न ही कश्मीर के मामलों से संबंधित मंत्री हैं। यहां पर प्रधान मंत्री, गृह मंत्री और कश्मीर के मामलों के मंत्री को भी होना चाहिए। सिर्फ एक मिनिस्टर का होना ही काफी नहीं है।

श्री राम नरेश यादव (उत्तर प्रदेश):
इससे पता चलता है कि सरकार कितनी गम्भीरता से इस मामले को लेती है।

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): It is a good point of order.

THE LEADER OF THE HOUSE (SHRI M. S. GURUPADSWAMY): I am here.

SHRI SUBRAMANIAN SWAMY : Madam, till the Home Minister or the in-charge coordinating Minister comes, you adjourn the House. You adjourn the House for five minutes so that they could be here... (Interruptions).

SHRI V. NARAYANASAMY (Pondicherry): The Home Minister is not present. The Minister for Kashmir Affairs is not present. (Interruptions)

THE LEADER OF THE OPPOSITION (SHRI P. SHIV SHANKER): The Leader of the House is standing. I am sure he will agree that this is disrespect to the House.

SHRI SUBRAMANIAN SWAMY: This is disrespect. It shows casualness towards Kashmir. (Interruptions)

श्री राम चन्द्र विकल : वहां खून की हंली खेली जा रही है और ये मजाक कर रहे हैं। वहां क्या हो रहा है यह क्या आपको पता नहीं है ?

THE LEADER OF THE HOUSE (SHRI M. S. GURUPADSWAMY): All of us hold the House in the highest esteem. There is no disrespect. I am here representing the Government. I take notes (Interruptions)

SHRI SUBRAMANIAN SWAMY: No, no. It is such a serious issue. (Interruptions)

SHRI M. S. GURUPADSWAMY: I will send word to the Home minister. He will come here. Don't worry. (Interruptions)

SHRI SUBRAMANIAN SWAMY: No, no. You adjourn the House. (Interruptions)

THE DEPUTY CHAIRMAN: The Leader of the House is getting the Home Minister. He is taking notes. Finally the Home Minister will take the points from him and reply. Please sit down. (Interruptions)

SHRI P. SHIV SHANKER: We are grateful to the Leader of House that he is fetching the Home Minister. But there are two Ministers. As my friend was saying, it is a clear case of disrespect to the House. Somebody should have been here when such a serious debate is going on. ((Interruptions)

SHRI M. S. GURUPADSWAMY: I represent the Government. I am here. I take notes also. (Interruptions)

SHRI P. SHIV SHANKER: Mr. Leader of the House, Mr. Minister, we are not disputing your presence. We are grateful that you are getting the Home Minister. Don't you agree that, two Ministers being there, at least one should have been here. (Interruptions).

SHRI SUBRAMANIAN SWAMY: It is not tourism that we are discussing. We are discussing Kashmir. (Interruptions)

SHRI M. S. GURUPADSWAMY: I will see that the Home Minister is here very soon. (Interruptions)

SHRI VISHVJIT P. SINGH: I can quote at least 20 instances when my friend, hon. Shri Gurupadaswamy, raised this very issue in this House and said that this was gross disrespect to the House. Am I correct and is or am I not, Mr. Gurupadaswamy? Today he must have the courage of conviction and say, "Yes, this is a failure of the Government."

SHRI SUBRAMANIAN SWAMY: He has a weak memory. (Interruptions)

SHRI M. S. GURUPADASWAMY: You don't expect me to answer your question. As I have told you, there is no disrespect involved in this. I will send for the Home Minister. He will be here very soon. I will take notes on his behalf. I will pass on the notes to him. I represent the Government. *(Interruptions)*

SHRI SUBRAMANIAN SWAMY: Adjourn the House for five minutes. *(Interruptions)*

THE DEPUTY CHAIRMAN: Please take your seats. The Leader of the House has given his assurance that the Home Minister would be available. It is quite possible that the message did not go because the decision to start the debate on Kashmir immediately was taken just before the Question Hour. So, we will send word. Please take your seats. *(Interruptions)*

SHRI P. SHIV SHANKER: Madam, I would venture to join issue with the Leader of the House when he says that there is no disrespect to the House. There are two Ministers. I can understand if one Minister is engaged there. If only one Minister were to be there, he could have been engaged in the other House. There are two Ministers. There are two Ministers, and to say that it is no disrespect to the House is unfortunate.

SHRI ATAL BIHARI VAJPAYEE (Madhya Pradesh): It is not. *(Interruptions)*

SHRI M. S. GURUPADASWAMY: Madam, let me remind Shiv Shankerji that even in the past the concerned Minister was not always present. *(Interruptions)* My memory is not short. I have functioned there also. Please remember this. *(Interruptions)*

SHRI P. SHIV SHANKER: I agree, Gurupadaswamyji. It is possible that a Minister is busy in the other House, in which case certainly another Minister is present who takes

notes. But there are two Ministers. How could they be simultaneously busy in the other House? This is the point which I am raising. One should have been here. It is a clear case of disrespect.

SHRI S. S. AHLUWALIA (Bihar): Madam, adjourn the House. *(Interruptions)*

SHRI M. M. JACOB (Kerala): What the Leader of the House has mentioned is not correct, Madam. *(Interruptions)*

SHRI V. NARAYANASAMY: This is disrespect to the House. *(Interruptions)*

SHRI M. S. GURUPADASWAMY: Madam, we hold the House in the highest esteem. There is no question of disregard, disrespect shown to the House at all on behalf of the Government. *(Interruptions)*

SHRI P. SHIV SHANKER: Gurupadaswamyji, there is no seriousness involved. This is the unfortunate part of it.

SHRI M. S. GURUPADASWAMY: I have taken note of the feelings of the House. I have sent word to the Minister. *(Interruptions)*

THE DEPUTY CHAIRMAN: Please don't make an issue of it now. The Leader of the House has given his assurance. I will not adjourn the House. I can assure you. I did not adjourn the House when there was disrespect shown to many other people. So, please take your seat. I am not adjourning the House. Sit down. I did not adjourn it yesterday and I won't adjourn it today. Let the Leader take down the notes. *(Interruptions)* Please don't make an issue of it.

SHRI M. M. JACOB: Madam, I want to make a submission.

SHRI V. GOPALSAMY (Tamil Nadu): When there was disrespect shown yesterday, what had happened to you? You were keeping quiet.

SHRI M. M. JACOB: I want to correct the record. As the Leader of the House, Mr. Gurupadaswamy, has mentioned that in the past there were occasions like this, I want to point out, because I was sitting on the other side at that time, that there was no special discussion where the Minister concerned was absent. A special discussion is a discussion on Kashmir. So, whenever a special discussion took place in the House, the Minister concerned was there and that I was always present in that House. That is why I mentioned it. This is not a usual discussion.

श्री राम चन्द्र विकल : मेरी बात आप सुन लीजिये । कश्मीर में जो शेख अब्दुल्ला के घर को जला दिया गया है । वहां गश्मीर स्थिति है । शेख अब्दुल्ला जिन्होंने कश्मीर को जिन्दगी दी, देश को जिन्दगी दी, आज उनके घर को जला दिया । यह सीरियस बात है, इसको भी नहीं सुन गया ? आप होम मिनिस्टर साहब को बुलाइये (व्यवधान) वहां खून की होली खेली जा रही है । उसका जवाब होम मिनिस्टर साहब को देना है, गुरुपदस्वामी जी को नहीं देना है । होम मिनिस्टर को सुनना चाहिए, कश्मीर अफेयर्स के मिनिस्टर को सुनना चाहिए, मैं तो कहूंगा , प्रधान मंत्री जी जवाब दें कि कश्मीर में आज क्या हो रहा है ।

SHRI SUBRAMANIAN SWAMY : It is a shame on this Government.

SHRI MADAN BHATIA (Nominated) : Madam Deputy Chairman, there is a serious matter. One Mr. Balraj Puri, who is the convener and the organiser of the separatist Jammu Movement has been appointed as an adviser to the Governor. It is a very serious matter. We want to ask the Minister : is this the drift of things which is taking place ?

THE DEPUTY CHAIRMAN: When he comes, you please ask.

SHRI MADAN BHATIA : We had been saying yesterday that he has become a symbol of certain fundamentalist forces in the country. Is it or is it not vindicated by this particular appointment ?

THE DEPUTY CHAIRMAN: When the Minister is here, you can ask him. (*Interruptions*)

डा० अब्दुल अहमद खान (राजस्थान): इनके हाथों के दांत खाने के और हैं, दिखाने के और हैं (व्यवधान) ।

SHRI VITHALRAO MADHAV-RAO JADHAV (Maharashtra) : Madam, you should adjourn the House for a short while. It is a very important matter.

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu) : Can the Leader of the House answer questions about Balraj Puri ? Does he know it ? (*Interruptions*)

THE DEPUTY CHAIRMAN : I request the hon. Members to take their seats. When the Leader of the House said he is taking notes, he is taking notes. Take his word. Please sit down. Your one complaint is registered. Don't pull it too far.

SHRI VITHALRAO MADHAV-RAO JADHAV : Madam, please listen. It is not the question of taking notes. Any Member can also take notes. But it is the question of privilege of the House. The Minister must be here because he is concerned with it. As my leader has said there are two Ministers. One is in charge of Kashmir and the other is Home Minister.

THE DEPUTY CHAIRMAN : It is being repeated. I have heard it.

SHRI VITHALRAO MADHAV-RAO JADHAV : So, I would request you to please adjourn the

House for a short while till the Minister comes. If both the Ministers are busy, why are they insulting the House ? It is a serious case. Till he comes let the House be adjourned. (*Interruptions*)

THE DEPUTY CHAIRMAN :
Please sit down.

SHRI SUBRAMANIAN SWAMY : What did you say?

THE DEPUTY CHAIRMAN :
I said you keep quiet about my respect. You please sit down.

SHRI SUBRAMANIAN SWAMY : Why should I keep quiet ? Don't I have a right to speak ? I am trying to protect your right. (*Interruptions*)

THE DEPUTY CHAIRMAN :
I say please sit down.

SHRI SUBRAMANIAN SWAMY : Why should I sit down?

श्री बिठूरदास माधवदास जाधव :
घर जला दिये हैं, कश्मीर में सीरियस
सिचुएशन है, उनको बुलाइये।

Madam, please call the Home Minister. Till that time you please adjourn the House.

Madam, this is very serious. It is not a question of taking notes. (*Interruptions*)

SHRI P. SHIV SHANKER :
May I request the hon. Member from this side to listen to me. We have already registered our point. I am sure that the Home Minister, when he comes, will offer his explanation as to why he has not been on time. The Leader of the House is here. He had been kind enough to say that he has sent a person for the purpose of getting him. Let us proceed with the debate.

SHRI VISHVJIT P. SINGH :
Madam, Deputy Chairman, I would once again take up the

thread from where I left. As I said, after Shri Morarka had put the Kashmir issue and the issue of article 370 in the historical perspective, there was nothing more which needed to be said. But since Shri Vajpayee thought it fit to mention the name of Maulana Hasrat Mohani and said that he had challenged the inclusion of article 370, it is important for us to put it in its proper historical perspective. What was the matter about which Maulana was complaining ? Was his attitude national ? Was he worried about the unity and integrity of the nation ? Was it for a particular community ? Was it for a particular geographical area ? I would like to quote Maulana itself from the Constituent Assembly debates of 17th of October, 1949. The Maulana says :

"May I ask the question ? When you make all these concessions for Kashmir, I more strongly object to the arbitrary act of compelling the Baroda State to be merged in Bombay. The administration of Baroda State is better than the administration of many other Indian provinces. It is scandalous that you should compel and not this, Madam, the Maharaja of Baroda to have his raj merged in Bombay and himself pensioned off."

"Some people say that he himself voluntarily accepted this merger. I know it is an open secret that he was brought from England and compelled against his will. I would not like to go into any details but I say that I object to this sort of thing. He said if you give these concessions to the Maharaja of Kashmir, you should also withdraw decision about the merger of Baroda into Bombay and allow all these concessions and many more concession to the Baroda ruler also."

(Shri Vishujit P. Singh)

Unfortunately, Maulana's emphasis was purely on concessions to the ruler of Baroda State, to the erstwhile Maharaja of Baroda. That was the concern of Maulana, not the concern of India.

Going further, Madam, Mr. Vajpayee, again selectively quoted from the Hon'ble Shri N. Gopalaswami Ayyangar and he quoted the first bit of his speech when he has said that it is our hope article 370 will be removed and, Kashmir will be merged into the country. But the operative part of his speech which was later when he actually spoke of the reality on the ground, Shri Vajpayee did not quote. I would like to quote that once again.

"Again the Government of India have committed themselves to the people of Kashmir in certain respects. They have committed themselves to the position that an opportunity would be given to the people of the State to decide for themselves whether they will remain with the Republic or wish to go out of it. We are also committed to ascertain the will of the people by means of a plebiscite provided the normal conditions are restored and the impartiality of the plebiscite could be guaranteed. We have also agreed,"—this is the operative part—"that the will of the people through the instrument of a Constituent Assembly will determine the constitution of the State as well as the sphere of Union jurisdiction over the State."

"It is very clear that it is up to the Constituent Assembly to decide sphere of the influence of the Centre and it was the Constituent Assembly which limited this scope to the subjects and the areas mentioned in article 370." I would go further quoting again from hon. Shri N. Gopalaswami Ayyangar.

"The effect of this article is that the Jammu and Kashmir State which is now a part of India, will continue to be a part of India, will be a unit of the future Federal Republic of India and the Union Legislature will get jurisdiction to enact laws on matters specified either in the Instrument of Accession or by later addition with the concurrence of the Government of the State. And steps have to be taken for the purpose of convening a Constituent Assembly in due course which will go into the matters I have already referred to. When it has come to a decision on the different matters it will make a recommendation to the President who will either abrogate article 306A..."

Article 370 is referred to as Article 360A in the Constituent Assembly debates.

"... or direct that it shall apply with such modifications and exceptions as the Constituent Assembly may recommend. That, Sir, is briefly a description of the effect of this article, and I hope the House will carry it."

And the House carried it in this form. Madam, in the light of this solemn assurance, this Constitutional provision, which was given, the J & K State Assembly was set up. And the J & K Assembly debated this at length.

I would now once again quote from the J & K debates to show you the kind of mood and the kind of manner in which all this was taken. I am quoting from Sheikh Mohammed Abdullah, speaking on the 11th March, 1952 :

"Here I would like to point out that the fact that Article 370 has been mentioned as a temporary provision in the Constitution does not mean that it is capable of being abrogated, modified or replaced unilaterally. In actual

effect, the temporary nature of this article arises merely from the fact that the power to finalise the constitutional relationship between the State and the Union of India has been specifically vested in the Jammu and Kashmir Constituent Assembly. It follows that whatever modifications or exceptions that may become necessary either to Article 370 or any other Article in the Constitution of India in their application to the Jammu and Kashmir State are subject to decisions of this sovereign body."

What is the sovereign body? The J & K State Assembly. And I would like now to quote from Shri M. A. Beg, again speaking on the 11th May, 1952:

"It would not mean that the Kashmir State will cease to have its special position. Amending Art. 370 may be necessary at the time when we finalise our Constitution. But even then, legally Constitution, as it is, cannot in any way rob Kashmir of its special privilege and position given to it by common agreement."

Madam, there is a lot of reservation expressed on the question of citizenship and on the question of State subjects. There is a lot of problem. They say that as citizens of India, you cannot go and seek employment in the J & K State and you cannot go and buy property in J & K and it should not be a State subject. I would mention that this something which has got a historical background. There is an old tradition for this. In the 20s there was an agitation in the State because the feeling was that a lot of outsiders were going and buying property and oppressing the people of the State. This was an agitation which started in the 20s. Don't forget that everything we have enacted in our Constitution today is a result of the awareness

of our own people who have been agitating over years. The various provisions which were brought in by Independent India were a result of the agitations which took place in the 20s and 30s. Let us not forget this.

I am quoting again from Sheikh Abudullah speaking on the 11th May, 1952 in the Constituent Assembly. Speaking on citizenship, he said :

"There are historic reasons which necessitate such constitutional safeguards as for centuries past, the people of the State have been victims of exploitation at the hands of their well-to-do neighbours. The Hon'ble Members are perhaps aware that in the late twenties, the people of Jammu and Kashmir agitated for the protection of their bona fide rights against the superior competing interests of the non-residents of the State. It was in response to this popular demand that the Government of the day promulgated a Notification in 1927... by which strict definition of the term "State Subject" was provided. I am glad to state that the Government of India appreciated the need for such a safeguard and that safeguard has been provided in the J & K Constitution and accepted by us also."

It is now 12-29. There is another Minister also, an amorphous Minister.

AN HON. MEMBER ; Co-ordinator.

THE LEADER OF THE OPPOSITION (SHRI P. SHIV SHANKER) ; I request the hon. Minister to at least offer apologies.

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED) : Because in the Lok Sabha there was a motion.

SHRI P. SHIV SHANKER :
We felt that it was discourtesy to the House.

AN HON. MEMBER : The Home Minister is expected to say something.

SHRI MUFTI MOHAMMAD SAYEED : Madam, I express my apology. I was busy in the Lok Sabha. There was the Question Hour. People take a lot of time.

SHRI P. SHIV SHANKER :
We are satisfied with what you have said.

SHRI VISHVJIT P. SINGH :
Madam, it was not an accident that all these arrangements came into play. There was sentiment behind it; there was history behind it and there was tradition behind it. I would like to quote once again from the hon. Member Shri Mubarak Shah's speech in the J & K. Assembly on the 14th August, 1952:

"Let me enumerate the common principles which have cemented our relations with the people of India. For the last 18 years, we have rendered sacrifices for the principles and ideals which are now common both to India and ourselves. We have accepted the lifegiving principles of Mahatma Gandhi. But it is a tragedy of the highest magnitude that a perfidious attack was launched against us, while we were trying to act on these principles. Now the question arises why did we accede to India? If the rulers of Pakistan had not launched their treacherous attack on us and tried to deprive us of our freedom, even then, I may assure you, Sir, that the people of State would have acceded to India. While making this statement I am not in the least becoming sentimental. Accession of the State to India was inevitable and a foregone conclusion. In India, we

had the progressive forces who were waging a heroic struggle against imperialism and its allies and we were fighting for the emancipation of ten crores of State's population. These forces lent their unequivocal support to our freedom struggle. The leader of our freedom movement received tremendous support from the freedom loving people of India."

"Today, we are not to face the question of accession because it stands confirmed long since. There should be no room for doubt and ambiguity on this question. The accession of Kashmir to India is complete in fact and in law. The statement which was submitted before the House is not a legal document, but an assertion of sentiment" (*Time bell rings*).

Madam, I am sorry, I will have to take a little more time.

THE DEPUTY CHAIRMAN :
Then we will have to cut somebody else's time because the reply is at 2 o'clock.

SHRI VISHVJIT P. SINGH :
Madam, don't forget that half-an-hour was taken in the discussion to know when the Home Minister will arrive.

THE DEPUTY CHAIRMAN :
I am counting from then.

SHRI VISHVJIT P. SINGH :
Madam, let me finish this quotation.

"Pandit Nehru in one of the recent speeches in the Parliament had said: We are striving for the union of the hearts of the people and that is the basis of our relationship with India. We are striving to establish unity of hearts. The basis of this bond is expressed in the residuary sovereignty of our Constituent Assembly."

Madam these sentiments today stand betrayed. I am sorry to say that these sentiments which were so strong, which were so alive and which have been the basis of cementing our relationship today stand betrayed. And they stand betrayed from where, they stand betrayed how and they stand betrayed when? Today they stand betrayed when you have your continuous curfew. I cannot tell you, Madam, the kind of conditions that prevail there when you have continuous curfew: Children without milk, streets without any arrangements for carrying the garbage, essential commodities not being available, medical facilities being nil, and no kind of succour from the Government. Believe me, Madam, this is the way law and order is sought to be maintained in Jammu and Kashmir today. There is constant curfew. Nobody can live under constant curfew. But that is the situation there today. Talking about religious freedom, today, even the Azam cannot be said from the mosques and it is not allowed. That is the kind of religious freedom that is there now. No newspapers. Arbitrary arrests are there, but no arrest of the terrorists. It is very difficult to find them. No matter that when Dr. Farooq Abdullah was ruling in Kashmir, he was the one who had arrested five terrorists who were later released. But I am not going into that now. When he was ruling, they were still on the run. But, today, who is being arrested? It is the common man who is being arrested and not the terrorists, because it is very difficult to find them. But the common man is being arrested and the terrorists are allowed to romp free and are also allowed to give interviews and they are allowed to run the administration the way they want to. The Governor has already said that the administration has already been hijacked and it is the take-over of the administration. Madam, I disagree with my honourable friends on this side. Many

of them have blamed the Governor. I do not blame the Governor at all. I don't think the Governor is to be blamed. The Governor is a very good civil servant. He was a very good civil servant. Many years ago, here in Delhi, he was a very good civil servant. When he was working in Jammu and Kashmir also earlier, he was a very good civil servant. Even today he is a good servant. He is following the dictates of the Government, he is following what is being told to him by the Government. I do not blame the Governor at all. Why should we blame the Governor? The Governor is working on instructions from Delhi. He is doing only what the instructions are telling him to do. The instructions tell him, "you appoint so and so as the officer." He agrees and he appoints. Prof. Balraj Puri has been appointed. What about him? I am being told that he is the head of some secessionist organization.

SHRIMATI JAYANTHI NATARAJAN: He is the convener of the Separate Jammu Movement ...*(Interruption)*...

SHRI VISHVJIT P. SINGH: There you are. This is the instruction from Delhi and so, he follows it. The Governor is told, "you dissolve the Assembly." and he dissolves it. No need to ask the President even! In spite of the fact that the J&K Constitution categorically says that it cannot be done without the consent of the President of India, he has done it. I would like to quote selectively in this context:

"Provisions in case of failure of Constitutional machinery in the State:

(1) If at any time the Governor is satisfied that a situation has arisen in which "the Government of the State cannot be carried on in accordance with

[Shri Vishvjit P. Singh]

the provisions of the Constitution, the Governor may by Proclamation,—

(a) assume to himself all or any of the powers of the State and all or any of the powers vested or exercisable by anybody or authority in the State.”

It has been said under sub-section (5) that no Proclamation shall be issued except with the concurrence of the President of India. Madam, it has been said by this Government, and I am not saying, that the concurrence of the President was not obtained. In fact, even today they say that the concurrence of the Home Minister or the Prime Minister was not obtained to dissolve the Assembly. The Governor did it unilaterally. I do not believe this. I am convinced that the Home Ministry must have something to do with it. They must have told the Governor and the Governor would never have acted on his own. He followed the instructions to the very letter. We know today that this act was illegal and it is a blatantly illegal act. The Government has assured us that it is going to take political action. Well, we are waiting for that. What kind of political action are they going to take? The Government has said that it has appointed a Cabinet Minister and later it has been clarified by the honourable Home Minister, if I am not wrong, that this is really a suggestion made not by the Government, but by the Opposition Members and the suggestion was accepted with alacrity by the Government. I am very grateful to the Government for having done that. While saying that I would like to go a little further. When you appoint a Minister, the Minister has to have some specific responsibility, some specific duty. I have not

been able to understand what his specific responsibilities are, though I have great respect for the honourable Minister; I believe he has just spoken sitting to my right...

AN HON. MEMBER : It was not he. He is not here.

SHRI VISHVJIT P. SINGH : Oh, it was not he ! I am very sorry, nowadays I seem to have become shortsighted.

I would like to know what this amorphous Ministry is going to do. I call it amorphous because I don't seem to understand what it is going to do. It is supposed to do coordination. We were given an explanation by the honourable Prime Minister that this Minister is going to coordinate between the various Ministries at the Centre and the Governor. As far as I know, the normal functioning of a proper Government is that the Ministers can coordinate among themselves. Do they need a coordinator to tell them what to do ? They can coordinate with each other. They can coordinate with the Governor. Do they need another Minister to tell them what to do ? Is he going to act as a liaison officer between the Governor and the Centre ? I don't think so. This is an unprecedented situation because we never had this sort of a situation before. I don't seem to understand what he is going to do there. Is he a coordinator ? Is he a liaison officer ? What is his specific responsibility ? He does not have any specific responsibility. I do not understand the reason. When it was suggested that there should be a Minister for J & K affairs, along with that was also the suggestion that the J&K Affairs Minister must be given certain specific J&K affairs to look after. If he is just told to look after J & K affairs, what J & K affairs will he look after?

Law and order will be looked after by the Home Ministry. Policy will be looked after by some other Ministry. Various things will be looked after by various other Ministries. Then what does this amorphous Ministry do ? What for is this Ministry picked up ? I am sorry, I don't understand. If you think that this kind of political action will bear any fruit, I am sorry, I cannot accept that, I disagree with you and I warn you once again that the situation in Kashmir is explosive, the situation is bad. Political action has to be taken and you have a way out, as the honourable Shri Madan Bhatia said yesterday, that you have the option of reviving the Assembly, You exercise that option. I still tell you once again, the time is running out, much ground has been lost but a few grains of sand are left in the upper reaches. I urge upon this Government, kindly revive the Assembly, revive the political process, have a Chief Minister of your choice, whomever you like ; if you don't like particular people, don't have them. But please revive the Assembly because it is only through a revival of the political process that you can find a solution to a political problem. This is not law and order problem. Don't think you will be able to solve it otherwise. Jagmohan, I am sorry, is not going to do enough to cow down the Valley. The Valley has to be won over. The minds and hearts of the people will have to be won over by political action and that political action, let me tell you again, Madam, can only be taken through the revival of the Assembly. Thank you. (ends)

THE DEPUTY CHAIRMAN : The honourable Home Minister will reply at 2 o'clock. So we have very little time now. I would expect Members to keep this constraint in mind and be restrained in their speeches. And if some names are cut, it is not my responsibility, in view of the time constraint.

श्री राम चन्द्र विकल : उपसभापति महोदया, हमारा क्या होगा ?

उपसभापति : आपका नाम है ।

श्री आनन्द शर्मा (हिमाचल प्रदेश) : आपको नहीं इग्नोर कर सकते, विकल जी ।

श्री राम चन्द्र विकल : इग्नोर हम हो रहे हैं ।

उपसभापति : इस तरफ से बोलने के बाद आप बोलेंगे ।

SHRI SHABBIR AHMAD SALARIA : (Jammu & Kashmir) : I have given a motion. I must get time...

THE DEPUTY CHAIRMAN : You are from that State. You will get time. Now I call Dr. Nagen Saikia. Your party has only two or three minutes now.

DR. NAGEN SAIKIA (Assam) : Madam Deputy Chairman, the situation in Kashmir today is a threat to the solidarity and integrity of our country. Kashmir is an integral part of India—historically, geographically, politically, economically and socially. Nobody on earth can be allowed to snatch away Kashmir from India. I believe that the nationalist forces in Jammu and Kashmir would not allow the secessionist forces to dance to the tune of Pakistan. Neither would they agree to the absurd demand of plebiscite issue, which met its death just after it was raised. Since the days of Independence, Pakistan which was carved out of India has been trying to play the wrong game on Kashmir. We recall that Pakistan tried to send the Mujahids, the Pakistani guerrillas, to Kashmir, but the people of Kashmir drove out these Mujahids forcibly from the soil of Jammu and Kashmir. Pakistan tried to raise the Kashmir issue on many occasions and on

[Dr. Nagen Saikia]
different platforms but they could not succeed. Their failure encouraged them to adopt some black policies to destabilise the political situation in Kashmir and to create the atmosphere of violence and lawlessness. The former President of Pakistan, Zia-ul-Haq, planned a secret operation programme under the code name TOPAC to liberate Jammu and Kashmir through political subversion, chaos and terror. He trained the Jammu and Kashmir youths to snap communication lines between Jammu and Kashmir, to destroy base depots of Srinagar and also to make the radio stations located at critical points non-functioning. News-items came out many times that Pakistan organized many camps in the Pakistani occupied Kashmir to import guerrilla warfare training to some youths of Jammu and Kashmir. Pakistan has succeeded to some extent. The present state of affairs in Kashmir is a planned creation of Pakistan. And I welcome the stand taken by the present Prime Minister and his warning to Pakistan. But a few members belonging to the Congress Party tried to put all responsibility upon the present Prime Minister of India. He has completed only 100 days in office. Prior to that who was in power? By putting all the blames on Pakistan we cannot avoid our own faults and responsibilities. What did the Government of India do when all these things were going on under the umbrella of so-called popular Government of Jammu and Kashmir? Did the Government of India know about the anti-national activities of a section of people of Kashmir? Was any objective assessment made by the Government of India? If so, what effective steps were taken to check Pakistani infiltration and their influence in Kashmir? What amount of smuggled arms and ammunition, video-cassettes and audio-cassettes along with drugs was caught by the Government of India during the last three years?

What measures were taken against those who openly hoisted Pakistani flags in Kashmir and openly propagated Pakistani ideas and ideals to create feelings of religious affinity with Pakistan? During the period of former Government of India all these anti-national activities took place in Kashmir openly. Moreover, nothing has been done for all round development of the State. The former Prime Minister of India who tried on that day to make Mr. Jagmohan, Governor of Jammu and Kashmir, responsible for his absence at the airport at the time of their arrival, put a deaf ear to the Governor when since 1988 he cautioned the Government of India about the fast deteriorating situation in Kashmir.

The Governor stated in his note :

"All these cases are not ordinary cases of corruption. They involve social and political elites who over the years have perfected a technique of circumventing laws and frustrating the process of investigation and punishment. Still more worrying is the over victory of subversionists, swelling of their ranks and animosity being diverted against the Central authorities. The situation calls for effective intervention. Today may be timely; tomorrow may be too late."

It was still deteriorating. In April 1989, it almost reached the point of no return. There were large-scale violence, arson, firing, hartals, casualties and everything that could happen. No effective measures were taken against the anti-national and separatist forces. Even the RAW which was formed to combat the anti-national forces within and outside the country, was engaged in nefarious activities in Assam to destabilise the AMP Government by imparting guerrilla training to a section of BODO youths. It was engaged in Darjeeling to strengthen the GNLF activities. It was

engaged in Tripura to destabilise the CPM Government and to instal the Congress(I) Government there, leaving Jammu & Kashmir to the Pakistani agents and J&K L.F. forces. The militants even dared kidnap the daughter of the hon. Home Minister of India. Yesterday, there was fire in the house of Dr. Farooq Abdullah.

It approves that Rajiv Gandhi's Government caused the biggest harm it could do to the nation. Therefore, those who were at the helm of affairs during those days, should be brought to book so that nobody in future can dare repeat such deeds.

It is very much appreciable that the present Government is taking keen interest in Kashmir and is trying to bring normalcy in the State. I would like to appreciate on my behalf and on behalf of my party the present Government for entrusting a Cabinet Minister to take care of the situation by co-ordinating different Ministries and parties. . . . (Time Bell rings) It is also highly admirable that the present Government is handling the whole problem as a national problem taking all the parties into confidence.

We shall have to do two things simultaneously. One is to make all the nations aware of the bad games being played by Pakistan and to obtain the support of all the nations. The other is to make the youths of Kashmir understand the danger they are creating for themselves and to bring them to their senses by all possible means. Secondly, the Government will have to take the hardest measures possible to combat the secessionist forces and to remove the fear among the people of those forces by giving full support to them. As I have already said, the extremists have set fire to the house of Dr. Abdullah last night.

These criminals cannot be allowed to continue their crimes in

the valley. Thirdly, the Government should try to start dialogues with different organisations including the J&K L.F. for redressing their grievances and to make them understand the evil political designs of Pakistan. Fourthly, the Government should help the nationalist forces to stand unitedly and to work for the greatest interest of the State. At the same time, we must see that the feeling that every Muslim is a suspect does not creep in. Moreover, we shall have to see that the call of the militants for the Hindu refugees to go back to Kashmir is responded well and by no means we should take the Kashmir issue as a communal issue, nor as a law and order issue but as a grave political issue and a challenge to the whole nation. (Time Bell rings) I shall take only a few seconds. Fifthly, the Government publicity media should be sufficiently effective to carry the message of the country to the general masses. Sixthly, more and more effective measures are to be taken immediately to seal the international border and to seize all smuggled goods to make those forfeited.

Madam, lastly the democratic political process must be set on wheel gradually and correctly to involve the cross-sections of people in it. I hope that cutting across all party lines everybody in the country would stand behind the Government on this issue in the greater interest of the integrity and solidarity of the country. Thank you.

THE DEPUTY CHAIRMAN :

I want to take the House into confidence that it was decided that today we would not have any Lunch Hour
 आज खाने की छुट्टी नहीं होगी, हाउस बंद नहीं होगा. यह डिस्कशन कंटीन्यू करेगा। दो बजे होम मिनिस्टर साहब बोलेंगे। विकल जी।

श्री राम चन्द्र बिक्रम : उपसभापति महोदया, मैं आपका आभार मानता हूँ कि इस महत्वपूर्ण मुद्दे पर मुझे भी आपने आज समय दिया जब कि मैंने ही मांग की थी इस पर विवाद की। मैं पेशतर इसके कुछ कदमों में एक शेर से शुरू करना चाहता हूँ :

मेरा आशियां जल रहा है फिक्कन करो
उन हवाओं को रोको सवाल है सारे
चमन का ।

यह इसलिए कहना पड़ गया कि मुझे लोक सभा में भी प्रधान मंत्री को, गृह मंत्री को और संबंधित मंत्री जार्ज फर्नांडीज को सुनने का मौका मिला। यहां भी जार्ज फर्नांडीज को सुना और होम मिनिस्टर अभी जवाब देंगे। अटल जी को कल सुना था। इस वक्त इतनी गम्भीर सिचुएशन कश्मीर में है शायद उसका अहसास हमारी गवर्नमेंट को नहीं है। अटल जी से क्षमा मांग लूँ एक बात के लिए कि इस सरकार की कमजोरी बाहर कहीं जाती हो तो मेरी बातों को अखबार से रोक दें, रेडियो से रोक दें।

प्रधान मंत्री कल ज्वाइंट रिस्पॉन्सिबिलिटी की बात कर रहे थे। यह विवाद है, सारे सदन के सामने विवाद है कि गृह मंत्री के होते हुए क्यों काम सौंप दिया दूसरे को। ज्वाइंट रिस्पॉन्सिबिलिटी को हम जानते हैं। क्या ज्वाइंट रिस्पॉन्सिबिलिटी 370 धारा पर नहीं आती गवर्नमेंट को? ज्वाइंट रिस्पॉन्सिबिलिटी चौटाला के सवाल पर नहीं है क्या? ज्वाइंट रिस्पॉन्सिबिलिटी आर्थिक प्रोग्रामों पर नहीं है क्या? अनेक सवाल बता सकता हूँ जिस पर अनेक विरोधाभास हो रहा है आपस में। समय नहीं है आज। ज्वाइंट रिस्पॉन्सिबिलिटी कैसे होती है उसका अहसास नहीं है सरकार को। मनमाने बयान दिए जा रहे हैं हर ड्यू पर। मैं दूसरे सवाल पर आता हूँ। अटल जी, मैं आपको भावनाओं का आदर करता हूँ, आपका भाषण कितना बढ़िया होता है मैं उसका भी आदर करता हूँ। 370 धारा को आपने चर्चा की। नेहरू

जी को सम्बोधित किया, मोलाना हजरत मोहानी के बारे में कहा, सब कुछ कहा। मेरे पास कश्मीर के कुछ ऐसे सबूत हैं जहां वहाँ के कुछ लोगों ने रेजोल्यूशन पास करके दिया है, रेडियो में बयान भी आया है और उससे भी आगे हुआ है। लेकिन आज यह सब सवाल उठाने का मौका नहीं है। जैसी हालात हैं इस समय इन सवालों को इस पैमाने पर नहीं लाना चाहिए। सरकार की कमजोरी की बात यहां कहने में डरते हैं जबकि आपकी पार्टी बाहर प्रदर्शन कर रही है सरकार के खिलाफ। कैसे मान लें? हम हाऊस में भी न बोलें सरकार की कमजोरी को और आप बाहर प्रदर्शन भी करायेंगे! आपने कहा था यह बहुत बोलते थे कि हमारी सरकार का दोष है, कांग्रेस सरकार के चालीस सालों का दोष है। सारे दोष हैं पर उन दोषों के भागीदार बी०पी० सिंह भी हैं, होम मिनिस्टर मुश्ती मोहम्मद सईद भी हैं और आरिफ मोहम्मद खान जो हम में से निकल कर गए हैं, आज सत्ता को सम्भाले हुए हैं, उन गलतियों के भागीदार हैं।

श्री सत्य प्रकाश माःवीय : आरिफ मोहम्मद भी आ गए हैं ... (व्यवधान)

श्री राम चन्द्र बिक्रम : वह सब आपकी तरफ चले गए हैं मुझे इसकी फिक्र नहीं है। मुझे बोलने दीजिए। आप मुझे टोकिए नहीं। मैं उस बारीकी में नहीं जाऊंगा जहां आप बोलना चाहते हैं। ये सब लोग शरीफ होकर कांग्रेस को दोष देकर, कांग्रेस के चालीस सालों का दोष देकर क्या इस देश को बचा सकेंगे। सहयोग, सहयोग, सहयोग की बात करते हैं। सहयोग दिया नहीं जाता, लिया जाता है। मैं अनेक बातों का जिक्र कर सकता हूँ जहां सहयोग लेने में सरकार कोताही कर रही है। नेशनल कांग्रेस और कांग्रेस के लोगों को दोषी ठहरा कर आप अपनी बात को टालना चाहते हैं यह इतना असान विषय नहीं है। देश के सामने गम्भीर चुनौती है। अटल जी बोले थे कि ग्रामला साहब ने बहुत पहले बता दिया था। अटल जी

जाफ करेंगे, मैं आपसे सहमत होते हुए भी यह कहना चाहता हूँ कि आज श्री ग्रामला मट्ट बोल नहीं पा रहे हैं, इस गम्भीरता को सदन समझे। ऐसा कोई सवाल नहीं था जिस दिन मट्ट साहब बोलें, दिन भर बोलते थे। ग्रामला साहब हमारी सरकार के वक्त में बोला करते थे, आज बोल नहीं पा रहे हैं। वह गम्भीर स्थिति है।

आपने एक मिनट में फ़ारूख अब्दुल्ला की सरकार को हटा दिया। मैं गवर्नर के मामले में बहस में नहीं जाना चाहता हूँ। यह बात आपको पट्टी जाने। लेकिन फ़ारूख अब्दुल्ला की सरकार को एक मिनट में हटाकर आप नई राजनैतिक प्रक्रिया का क्या करेंगे, तो यह इस समस्या का समाधान नहीं है। आप पब्लिक में मिलना चाहते हैं तो मिलिए। प्रधानमंत्री जी पंजाब में खुली जीप में जा सकते हैं और अपना भाषण दे सकते हैं।

1.00 P.M.

[उपसमाप्य (श्री सत्य प्रकाश मालवीय) पीठासीन हुए]

आप सर्वदलीय मीटिंग में भाषण दे सकते हैं। श्री अटल जी ने वहाँ पर भाषण दिया। लोगों ने उसको बहुत पसन्द किया। उन्होंने कहा कि पुराने ज़मानों को भरना होगा और नए ज़मान पैदा न हों, इसके लिए प्रयास करना होगा। वे वहाँ पर खुलकर बोलें। मैं उनमें इस वक्त नहीं जाना चाहता हूँ कश्मीर के संबंध में जो कमेटी बनो है वह वहाँ गई लेकिन मैं कहना चाहता हूँ कि प्रधान मंत्री को वहाँ जाना चाहिए था। वह कमेटी किन से मिलकर आई है। हमें मालूम है, होटल में वे लोगों से मिले। उनको खुलकर लोगों से मिलना चाहिए था। प्रधान मंत्री को वहाँ जाना चाहिए, होम मिनिस्टर को जाना चाहिए।

सन् 1947 में वहाँ पर आग लगी थी। क्रायली गुलबर्ग तक आ गए थे तो सरदार पटेल गुजर लीडर पीर निजामुद्दीन से मिले और पंडित नेहरू सोन नर्ग गए। पीर निजामुद्दीन का

फ़रमान फ़ौजों में गिराया गया। कश्मीरी देशभक्त गुजरो न फ़ौज की अगुवानी की और अनेक कुरबानियाँ दीं। मैं यह बता देना चाहता हूँ कि यह वह कौन है जिसने कौन-व धर्म से बढ़कर मुल्क को सभ्ना व जवा में अपना जीवन दे दिया। आज कश्मीर में उनके जान के लाले पड़े हुए हैं। पदमश्री मोहम्मदीन को सन् 65 के युद्ध के समय 50 हजार का इनाम दिया जा रहा था कि तुम हमें बता दो कि श्रीनगर का हवाई अड्डा कहाँ पर है, पावर स्टेशन बता दो, गैजेटो स्टेशन बता दो। उनको कुरान मारीफ़ पर हाथ रखकर कहा गया कि तुम मुसलमान हो, हमें बताओ। दन रूपए फिर भी उसके हाथ में पड़वा दिए गए। इसी तरह से सर्वा गुजरो की भी बात है। सन् 1965 की लड़ाई में मास्टर मोहम्मद को कहा गया कि तुम पाकिस्तान जिन्दाबाद के नारे लगाओ, लेकिन उन्होंने शास्त्री जिन्दाबाद के नारे लगाये, हिन्दुस्तान जिन्दाबाद के नारे लगाए; उनके हाथ और पैर तक काट दिए गए और शीर्ष तक नाला दी गई। उन्होंने सिर्फ़ हिन्दुस्तान जिन्दाबाद के नारे लगाये। आज भी वहाँ पर उन दो शहिदों की मजार मेंदूर बनो हुई है। वहाँ मेंदूर में 8-10 गुजरो की मजार बनो हुई है। मजार पर जाने से पहले यह लिखा हुआ है कि कुछ आरजू नहीं है, है आरजू तो यह है, रख दें कोई जरासी खाके वतन कफ़न में। जैसे मैंने कहा, आज उनके जान के लाले पड़े हुए हैं। कश्मीर के मामले में मेरी जो जानकारी है, होम मिनिस्टर साहब की जानकारी मेरे से ज्यादा होगी, वहाँ पर आज राइको पर पाकिस्तानी झंडे लगे हुए हैं, बिजली के खम्भों पर पाकिस्तानी झंडे लगे हुए हैं, मस्जिदों पर पाकिस्तानी झंडे लगे हुए हैं और औरतों को बुरका पहनने के लिए मजबूर किया जा रहा है। इन्वार के बाय शुकवार की छुट्टी मनाई जा रही है। जो यू०एन० आबजर्वर वा अफिम है, वह प्रदर्शनों को केन्द्र बना हुआ है। भरहूम शेख अब्दुल्ला का घर जला दिया गया है। इन हरकतों से हमारी सरकार को सावधान हो जाना चाहिए? गुजरो

[श्री रामचन्द्र विक्रम]

की ओड्यूल्ड ट्राइवज में लिया जाये। वे इसके लिए कह रहे हैं वे बार्डर मेक्यूरीटी फोर्स में लिए जाने के लिए कह रहे हैं। इधर दि जाते वे लेहर लड़ा चाहते हैं, हिन्दुस्तान की मदद करना चाहते हैं। हमारी सरकार ने इन बातों पर ध्यान नहीं दिया। लेकिन ग्रान की सरकार से मैं कहना चाहता हूँ कि ग्रान हमारी गतिधियों में सुधार करके अपनी सरकार को और मजबूत कर सकते हैं, देश को आगे ले जा सकते हैं।

हमारी गतिधियों का बहाना लेने रहोगे और हमी पर डालने रहोगे और फिर सहयोग की आकांक्षा करते रहोगे तो तब हमको भी सौ दिनों की इतिहास बनाने का मोता मिलना चाहिए कि आपने क्या क्या गतिधियों की हैं और उन गतिधियों को आपको सही स्वीकार करना चाहिए। अटल जी अगर आप सरकार को कमजोर नहीं देवना चाहते हैं तो मैं अपने हृदा में यह बात कहना चाहता हूँ कि आप बाहर से सपोर्ट मत करें बल्कि सरकार में अंदर से शरीक हो जायें। अगर सचमुच में मदद करना चाहते हैं तो मैं कम्युनिस्ट भाइयों से कहना चाहता हूँ कि अगर सचमुच में आप सरकार को मदद करना चाहते हैं तो अपने शरीक होकर उसकी मदद करें। यह बैगवाली वाली सरकार जो है उसको इस देश के लोग मजबूत नहीं समझते हैं, कमजोर समझते हैं। मैं वनजीर भुट्टी को यह बताना चाहता हूँ अटल जी मैं चुनाव सभाओं में गुजरात गया, महाराष्ट्र गया, राजस्थान व मध्य प्रदेश गया, लेकिन मैंने कोई राजनैतिक फायदा उठाने की बात नहीं की और वहाँ विल खोलकर बोला कि उनसे वाणिज्य गुलिकतार अली भुट्टी ने सैकड़ों साल तक हिन्दुस्तान में लड़ने की बात कही थी और हिन्दुस्तानियों को कुत्ता कहा था। एम० सी० बगवा ने इसका जवाब भुट्टी को दिया था कि भुट्टी तुम अपने वज्रुगों को कुत्ता मत कहो, तुम बल्कि अहाँ की औलाद हैं यः चांगला जी ने कहा था कि तुम। हिन्दुस्तान में नहीं लड़ सकते। हिन्दुस्तान इस बात पर एक है। मिसः भुट्टी अगर किसी मुगल्ले में हैं तो मैं उनको क्या देश चाहता हूँ कि इस देश का

एक एक बच्चा, अपनी कुर्बानी देने के लिए सरकार के साथ है। इस देश की 80 करोड़ जनता कंधे में कंधा मिलाकर इन सरकार के साथ है, इसमें कोई दो राय नहीं है। यह किसी पार्टी का गवान नहीं है यह राष्ट्रीय सवाल है। अनेक बार कांग्रेस पार्टी को सत्ता से बाहर जना पड़ा है। होम मिनिस्टर साहब जानते होंगे कि हम वहाँ पर मोरकासिभ को हटाकर दुबारा जेष्ठ अन्दुल्ला को लायें और दुबारा उनको वहाँ की सत्ता दे दो। इसी तरह अरम में हमने सत्ता दे दी। 1937 में गांधी जी के कहने पर नौ राज्यों में मिनिस्ट्री छोड़ दी। कांग्रेस की सत्ता का कभी भी लोभ नहीं रहा। केवल सत्ता की बजड़ से काम नहीं होता।

मैं यहाँ पर फिर इतना अह्वर कह देना चाहता हूँ कि वहाँ पर जम्मू कश्मीर निवेशन फ्रंट, हिज्बे, इस्लामी कश्मीर निवेशन लीग, अरवा टाइगर, सधायेउल, मुजाहिद, जमायते इस्लामी और दुख्तारे मिल्लत, संगठन बहुत सक्रिय हैं। जब मैं देशभक्त गुजराती को कहानी कह रहा हूँ तो मैं होम मिनिस्टर साहब से यह कहना चाहूँगा कि इन संगठनों में एक भी मेंबर गुजराती में से नहीं है। लेकिन इसके कारण उनको जान का बवाल पड़ा हुआ है। उन्होंने हिन्दुस्तानी कुत्ता कड़वाना मंजूर किया, उन्होंने अपनी देशभक्ति नहीं छोड़ी। क्या उन देशभक्तों की आप मदद नहीं करेंगे, उनसे सहयोग नहीं लेंगे? अगर ऐसा करेंगे तो फिर यह हालत पैदा हो जायेंगे जिनको नियंत्रित करना आपके लिए कठिन हो जायेगा। मैं अपने बहुत अरब के साथ कहना चाहता हूँ, मुगली जी आपको लड़की को छुड़ाने में मैं आपके साथ था और आज भी हूँ। मैं उसको गला नहीं मानता। पर मैं एक बात जानना चाहूँगा। राजीव गांधी के बारे में रोमाना अखबार में आता है कि हम इंदिरा गांधी जैसा ही हाल करेंगे। लेकिन आपके फ्राइम मिनिस्टर या आप इस बारे में कभी बोले? आज कश्मीर से लोग पलायन करके आ रहे हैं? उनको वहाँ पर

प्रश्नोत्तरों दी जा रही हैं। जो लोग वहाँ जा रहे हैं उनकी बैठियों का क्या होगा यह भी आपकी जिम्मेदारी है।

उपसभाध्यक्ष (श्री सत्य प्रकाश मालवीय) : बिना जो अब समाप्त करिए।

श्री राम चन्द्र विकल : आपको तो हमारी सख्त जरूरी चाहिए।

उपसभाध्यक्ष : आपकी पार्टी के और सदस्य बोले जाने हैं।

श्री राम चन्द्र विकल : यह पार्टी का सवाल नहीं है। यह पार्टी से ऊपर का सवाल है और आप बीच में पार्टी को ले जाते हैं। यह एक राष्ट्रीय सवाल है और जब इस तरह से सवाल उठते हैं और आप पार्टी का सवाल लगाते हैं।

SHRI G. SWAMINATHAN (Tamil Nadu) : Sir, I think the debate will be up to 3 p.m. and then the Home Minister will reply.

THE VICE-CHAIRMAN (SHRI SATYA PRAKASH MALAVIYA) : The Home Minister will reply at 2.00 p.m.

SHRI G. SWAMINATHAN : I was told that it will be at 2.30 p.m.

THE LEADER OF THE HOUSE (SHRI M. S. GURUPADASWAMY) : It has been changed because of the request made by certain Members. (Interruptions) Please listen to me. Some Members wanted that we should take up Special Mentions for about half-an-hour.

SHRI G. SWAMINATHAN : It was not mentioned.

SHRI S. S. AHLUWALIA : It was not decided.

SHRI M. S. GURUPADASWAMY : It was decided later on

because some Members wanted that we should take up Special Mentions and I said 'I have no objection'. The reply by the Home Minister will be at 2 p.m. We will take up Special Mentions between 2.30 and 3 p.m., and at 3 p.m., we will take up the discussion on the Motion of Thanks on the President's Address.

SHRI G. SWAMINATHAN : What about the other speakers? There are some more speakers still. You curtail the time. You cannot leave us out.

THE VICE-CHAIRMAN (SHRI SATYA PRAKASH MALAVIYA) : The Members should be brief and observe the time-limit.

SHRI G. SWAMINATHAN : There are five or six speakers more.

SHRI M. S. GURUPADASWAMY : Anyway, the reply by the Home Minister will be at 2 p.m.

SHRI G. SWAMINATHAN : At least five minutes each should be given to the remaining speakers.

THE VICE-CHAIRMAN (SHRI SATYA PRAKASH MALAVIYA) : That is why I am asking Mr. Vikal to conclude. अब आप कृपया समाप्त कीजिए।

श्री राम चन्द्र विकल : उपसभाध्यक्ष महोदय, मैं अभी बोल रहा था कि जार्ज फर्नांडीज जी कह रहे थे कि हमारे रेडियो और टेलीविजन बन्द पड़े हैं। इण्डियन एयरलाइंस के लोग भी छोड़े आए हैं दफ्तरो में। यह उन्होंने कहा इसलिए कि वह (व्यवधान) लेकिन उसके उल्टे क्या हो रहा है पाक अधिभूत कश्मीर में? कोहमरी, जवलपिडी, कोहाला, मुज्जफराबाद, तड़बल, मन्तूरी, कोटली और मीरपुर इत्यादि में इतने रेडियो और टेलीविजन लगा कर पाकिस्तान द्वारा हिन्दुस्तान के खिलाफ

[श्री राम चन्द्र विकल]

प्रचार किया जा रहा है। आपके रेडियो और टेलीविजन इधर बन्द पड़े हैं और उधर से दुगना प्रचार हो रहा है। मैं कहना चाहता हूँ कि आपको बहुत सतर्क और सावधान होना चाहिये। सीमा में आतंकवादियों को अगर रोक नहीं पाए तब सीमा सील करने में सेना के हवाले करने में भी मुझे आज कोई चिन्ता नहीं है, सेना के हवाले सीमा कर देनी चाहिये। कम की इतनी बड़ी सीमा है उसने इतने दिनों तक अपनी सीमा को सील कर के रखा, एक मकबो भी वहाँ नहीं जा सकी। अगर देश में संकट आ गया, कश्मीर की स्थिति भयावह है तब सीमा को सेनाओं के हवाले कर दो। इसमें कोई संकोच नहीं करना चाहिये। प्रस्तावित युद्ध है अन्दर ही अन्दर। विकास के नाम को बात कह रहे थे। मैं भी थोड़ी सी चर्चा कर देता हूँ, विकास खाली (व्यवधान)

उपसमाध्यक्ष (श्री सत्य प्रकाश मालवीय):
अगर आप अब समाप्त कर दें तो बड़ी हृषा होगी।

श्री राम चन्द्र विकल : एक सेकेंड में समाप्त कर रहा हूँ। यह तो मैंने उदाहरण दिया उनके रेडियो का। मैं यह कहना चाहता हूँ कि देशभक्ति किसी इनाम या पैसे की मोहताज नहीं है। राणा प्रताप के बच्चे आस की रोटी खा गए पर देश के लिए वलिदान देते रहे। विकास नहीं हुआ इसलिए तौवान नाराज है फिर तो उग्रवादियों और उनके परिवारों को जो पैसा मिल रहा है उसका मुकाबला कोई गवर्नमेंट नहीं कर सकती चाहे हमारे दल की सरकार हो या आपके दल की सरकार हो। अगर पैसे से देशभक्ति को नापेंगे, देश की मुक्ति को नापेंगे तो बिना पैसे के लोग अपना में मरने वाले क्यों भरेंगे। नौकरी को मुभाष चन्द्र ने ठीकर मार दी, भगत सिंह के सामने जीवा यापन था, लेकिन उसने भी ठीकर मार दी। ऐसे कुछ तर्क दे कर देशभक्ति का जरा मझाक न करो। देशभक्ति किसी डिग्री

की मोहताज नहीं है। किसी मजहब की मोहताज नहीं है, पद और पैस की मोहताज नहीं है। देशभक्ति जीवन की आग है, मन की आग है जो बिना वहे कुर्वानी दी जाती है। ऐसे कुर्वानी करने वाले देशभक्ति को बड़ावा दो। कश्मीर में सेना, इंटेलीजेंस दे कर और गुजरों को हथियार दे दो, गुजरों की भर्ती बांडर सिव्यूरिटी फोर्स में करो, उनकी मदद करो तो फिर वह लड़ने के लिए तैयार है। पैसे तो उनकी जान के लक्ष्य पड़े हैं आप उनकी जान बचाओ। नेशनल कान्फ्रेंस या इस तरह के लोगों की खराबी कर के उनको जनता की निगाहों में गिरा करके देश का सहयोग और आपकी सरकार मजबूत नहीं होगी। मजबूती के लिए सहयोग लो और सहयोग दो। मैं फिर एक बार

कहना चाहता हूँ मेरी पार्टी के लीडर ने कहा है और इस हाऊस में भी कहा है; मैं भी कहना चाहता हूँ कि इस संकट के वक्त में कांग्रेस पार्टी कोई राजनैतिक फायदा नहीं उठाना चाहेगी। आपके साथ कन्फ्रेंस से बन्धे मिला कर रहेंगे। राष्ट्रीय मुद्दों को राष्ट्रीय स्तर पर हल करो। अपने मतभेद भुला दो आपके अन्दर जो मतभेद हैं उनको भी भुला दो। इन शब्दों के साथ मैं यह आशा कहना कि इस राष्ट्रीय संकट को राष्ट्रीय समझ कर सहयोग लीयेंगा तथा तानेबाजी और हमारी खराबियों को कह कर ज्यादा देर तक न चलाइये। हमारा सहयोग आपको हर तरह से मिलेगा। इस देश के बारे में जो बेगम शुट्टो ने कह दिया है उसका करारा जवाब दीजिये जो तीन लड़ाईयों में हिन्दुस्तान ने दिया है। मुझे जनरल अरोड़ा की याद आती है बंगलादेश के युद्ध की बात याद आती है, वह हमारे माननीय सदस्य हैं। हमें अरोड़ा साहब जैसे माथियों की फिर याद आयेगी। मैं एक और अपील करना चाहूँगा जो हमारे भाई जम्मू-कश्मीर से यहाँ आए हैं, उनको अन्दर से अन्दर लौटाये। वहाँ ऐसा न हो यह आन्दोलन की शक्ति ले कर देश के कोने-कोने में झगड़ा करने की दुश्मन की चाल कामयाब हो जाए शरणाथियों को ले कर। इसके पीछे बहुत-सी बातें हैं। मैं इस समय नहीं

कहना चाहता हूँ। आप आन्तरिक मामलों को भी ठीक कीजिये, सीमा के मामलों को भी ठीक कीजिये, एहत को भी ठीक कीजिये। देश को मजबूत कीजिये। हर बलिदान के लिए कांग्रेस पार्टी तैयार है।

SHRI GURUDAS DAS GUPTA (West Bengal) : Sir, the inconclusive discussion that we had yesterday has an extremely important redeeming feature. I feel assured because it appears to me that there is a broad area of consensus and I believe that the situation in Kashmir is on the threshold of the beginning of a process of a change with a positive direction. I must confess, Sir, that the Indian political leaders and the Government of India must not act as a doctor who is interested in giving a death certificate to a patient instead of caring for radical revival of the patient. Those who clamour for Azad Kashmir should not be written off as agents of Pakistan. I believe, our approach should be to wean the people of Kashmir away with a heart of compassion and with a policy of reconciliation. I mean with a policy of reconciliation, and for that, the policy of confrontation must end and the policy of reconciliation must begin. There has to be a national consensus on the same.

Sir, if we look at the world around us, we will definitely get convinced that the problem of a secession, even when it is connected with the problem of foreign infiltration and foreign involvement, can only be tackled by a policy of reconciliation because it is the alienation of the people which serves as the objective basis or the breeding ground for the forces of secession to work. And the alienation takes place because the people in power make important mistakes. Let us learn from our mistakes—mistakes of every body. It is the mistake which have made our position vulnerable in the Valley of Kashmir.

Sir, I do not want to make a political point here. But the point is that the appointment of Mr. Jagmohan has definitely been the last act of confrontation. And if that is taken as the last act of confrontation, then the dismissal of Farooq Abdullah Government was the first act in the modern phase of Indian history to be taken as an act of confrontation. But if we go back and take a historical perspective, I am constrained to say, Mr. Chairperson, Sir, even the arrest of Sheikh Abdullah should be, with a sense of introspection, called to question at this moment of time. Therefore, I believe we are paying a heavy price for our accumulated mistakes. To me the Valley of Kashmir happens to be the graveyard or burial ground of the political wisdom of the country. Therefore, for carrying out the policy of reconciliation, we need no iron hand. For carrying out the policy of reconciliation, we need no iron man. Therefore, the 'boy of emergency' or the 'Iron man of Kashmir' must go. I want to be unambiguous. I say, Mr. Jagmohan must go, but the time of his exit should be decided upon by the Government in power. Therefore, to the Government I claim that Mr. Jagmohan must go, but the point of time should be decided upon by the Union Government.

Sir, I am a little amused by the discussion we had yesterday and even today, because there is a common proverb—*even the devil should be given his due*. The point is that there has been no complimenting of the present Government. The policy of reconciliation or the policy of consensus is being worked because this is a government of new culture, this is a government which works on national consensus, not just on Kashmir alone. You can call this Government a minority government. You can call the Lok Sabha a hung Parliament, whatever it might be. But the Govern-

[Shri Gurudas Das Gupta]

ment that is in power derives its strength not from an iron hand but from a policy of conciliation, a policy of taking everybody into confidence. May I point out, Mr. Chairperson, it was not the beaten track of the previous Government. Therefore, the policy of reconciliation or area of consensus is being possible because a new government has come into power. May I remind you that during the previous regime, our suggestion for an all-party meeting on a sensitive subject like Kashmir was turned down? May I point out, Mr. Chairperson, even when there was an all-party meeting the Opposition were shabbily treated and even our suggestion for having a meeting of the National Integration Council was not taken cognizance of by the then Prime Minister of the country. Therefore, Sir, the most important point is that the country is able to take to the path of national consensus and national reconciliation in Kashmir because there is a new Government. It is a point to be taken note of by somebody else who is not present in the House, that the present world cannot be ruled by the thumb, that it is impossible for a man to rule the country if all the time he behaves high and mighty. Therefore, I feel reassured, not because of the consensus we had in the meeting but because there is a new Government that rules the country.

While Mr. Atal Bihari Vajpayee was speaking, as I understood him, the appointment of Mr. Jag Mohan was a matter of discussion between the Janata Dal and the Bharatiya Janata Party. But I can tell you, Sir, that the Members of the left movement were not taken into confidence by the present Government, and I can tell the Minister that this is not the way to cultivate friendship with the people who are in support of the Government.

Sir, our policy of reconciliation on Kashmir does not mean that we

have to be soft towards the invaders. It is not Pakistan alone which is fishing in troubled waters. There is a global power, a big global power, which is trying to take advantage of the growing tension between India and Pakistan. It is the same global power that is helping the rebels in Afghanistan, it is the same global power that is sending aid to the terrorists in Punjab, it is the same global power that was in support of successive dictatorial regimes in Pakistan. Therefore, a time has come for the people of Pakistan and the politicians of Pakistan to understand that it is to the common benefit of the people of the entire sub-continent that the tension between these two countries must recede. Therefore, I appeal to the new leadership of Pakistan, kindly to ponder over this because the steps that they are taking and their policy of compromise with the internal reaction of Azad Kashmir will not be of any help to their own Government in their own country itself.

In this background, Mr. Chairperson, Sir, I believe that the deterioration of the communal climate in the country must have been a contributory factor towards the consolidation of fundamentalism in Kashmir. The call for a Hindu Rashtra, the Shila Pujan and the Ratha Yatra, might have had its effect, a dangerous effect, on the situation in Kashmir. People there might have believed that it is not safe to be with India because some alien force is developing there. Therefore, I believe, it is for the entire political forces in India to understand that the consolidation of a variety of fundamentalism in India will contribute to the consolidation of another fundamentalist force in Kashmir, *vice-versa*. Therefore, I appeal to the Government of Pakistan and the people of Pakistan to ensure that some of the ruling persons there take to the path of keeping away from the situation in Kashmir.

Now the point is, how the process of reconciliation can be worked out. That is the most important question but that has to be solved by the Government in coordination with the entire political forces in the country. But the most important thing is that the people of Kashmir must believe that there is a break from the past, the people of Kashmir must believe that the policy of confrontation has ended once for all. It is to create that consensus, a beginning of change or breaking from the past, that some steps need to be taken.

Mr. Chairperson, Sir, I believe, whenever there is a complaint of repression from any quarter in Kashmir, that has to be looked into that cannot be set aside.

Thirdly, Mr. Chairperson, Sir, I request the Government to consider periodic relaxation of curfew. The unending continuation of curfew in some parts of Kashmir brings all-out misery to the common people. Therefore, the Government must consider periodic relaxation of curfew.

Lastly, Sir, I believe that it is for the leadership of the National Conference to come up to the national expectations because it is that force only which can act as the rallying centre of all the patriotic and democratic forces in the country on behalf of the entire country.

Therefore, Sir, I welcome the formation of the Committee. I welcome the appointment of Mr. Fernandes as the Minister, and I believe that Mr. Fernandes along with his Committee and the Government headed by Mr. V.P. Singh, in coordination with the opposition party and other parties, shall pave the way for relaxation of tension, shall pave the way towards the question of change in Kashmir. I know the task ahead of us is very difficult. But after

all the task has to be performed because we cannot allow any part of India to go out of this country. Neither can we allow imperialism to have the fruits of its conspiracy. Neither can we allow warmongers to have a foothold in any part of this sub-continent.

THE VICE-CHAIRMAN (SHRI SATYA PRAKASH MALAVIYA): Smt. Jayanthi Natarajan I hope at last you will be brief.

SHRIMATI JAYANTHI NATARAJAN: Sir, when you have given so much liberty to everybody else, I can also exceed. I will try to be brief, Sir.

Mr. Vice-Chairman, Sir, this is a matter of great emotion that we have gathered here in the highest democratic forum of India, discussing what might turn out to be the beginning of the disintegration of our country if we are not careful.

I feel sorry that I was not there at the time when Kashmir acceded to India, during those thrilling moments in the Constituent Assembly and during the times thereafter when people who gathered in this august forum were able to discuss how best to bring India together and how the unity of India should be preserved and how the affairs of people of India should be continued. This is a matter of great tragedy for all of us and for this country that things have now come to such a pass that we have to talk about the methods by which we can bring the people of Kashmir back into the national mainstream.

[Shrimati Jayanthi Natarajan]

I have heard from yesterday the debate from both the sides of the House, people who know about the Governor, people who know about the history, people who know about what has been happening in Kashmir and India for the last 40 years. Certainly my knowledge is no better. I was particularly anxious to speak today because I want to draw the attention of the House through you, Sir, to the plight of the people of Kashmir. Yesterday we saw another hon. Member of this House, Mr. Matto, speaking and appealing to all of us with agony to speak about Kashmir, to talk about Kashmir, and yet today he is not here. Yesterday I wanted to salute him. Yesterday I wanted to offer, if I had had a chance to speak when he was here, the solidarity of all the Members of this House including myself to him and those people who have come, all those Members of Parliament who have come to the highest democratic forum of India to show to the world that they are one with India despite the fact that so many of their families are being held hostage. I salute those people who have come and show that Kashmir is a part of India. Yesterday, Mr. Matto interrupted, and I was very much touched when he said that Kashmir is and shall be a part of India. The least we can do for those people who have now come here from Kashmir is to show to them that all of us in this country will stand by them to the last no matter what happens. This assurance has to go to the people of Kashmir. This should be the balm for the suffering they are having today, the agony that they are having today.

My particular concern, Sir, what I want to put before the House, is the plight of the people of Kashmir. It is not a political thing that I am talking about. From what we read in the newspapers today,

what we hear from the people who have gone there today, we understand that there has been continuous curfew from the 15th of December, 1989 with the exception of a couple of days in between. The curfew was continuous. It was lifted in the morning from 5-00 a.m. till 9-00 a.m. We all know what the temperatures in Jammu and Kashmir are at 5-00 a.m. in the morning. Nobody can come out. There are no life-saving drugs. Wounded and sick are lying there. We cannot attend to them. The Indian Airlines has ceased operation. No cargo is being booked. All the Central government offices are empty. There is nobody in the police station. There is no police activity at all. They are all with the militants. For over 500 years the Mirza-e-Alam procession has been held without break there and this year for the first time they have not held that procession. We hear the Governor has said that even before the daily prayers are announced in the Mosque, the Azan, the permission has to be taken from him. The month of Ramzan has come in and the people have to go to pray. We do not know what situation is going to come about at that time. There is no movement out there. The air is thicker there. We hear from the delegation that went to Kashmir that it is in a state of siege. I have read terrible tales about what the people who fled away from Srinagar have said about the state of siege in which all of them are there today.

I was happy to note that the hon. Minister, Sri George Fernandes, went to visit the camps where thousands of families of the people of Kashmir have been staying. This is not a political point, but I want to know why is it that the Home Minister did not go? The reason why I am asking is not to score a party debating point, but is there some problem between the Home Minister and

the people of Kashmir? If he is the Home Minister of India should he not visit the people of Kashmir who are in Delhi? Does he have some hesitation particularly since the Prime Minister was at pains to point out that there is absolutely no dislocation, that he is still the Home Minister of India, that he is in charge of everything? Is there some problem? I am asking because there are so many rumours floating around. It is a matter of deep concern to me. If the people of Kashmir have no faith in the Home Minister of India, then we should not have an in-charge of Kashmir Affairs because we all know that it is too serious a matter to be taken lightly; and this is above party lines. Why does not he go to meet the Kashmiri people? He could have gone along with Mr. George Fernandes. I would like to know the reason if there is one. He should take the House into confidence. If there is no reason, then I would suggest that he could give a great deal of confidence to the people of Kashmir and to those people from Kashmir who are in camp in Delhi if the Home Minister of India went there. We have already read so much criticism about him in the paper that he did not even stand for election in his home town of Avangar, but he went away to Uttar Pradesh or wherever he went. So, it would do him good to put all these rumours at least and show that his heart is deeply concerned with the people of Kashmir.

Another thing that I want to bring to the notice of this Government is this. I would like to know about the rumours that savage searches were conducted by the para-military forces. As soon as the Governor took over the savage search operations that had been conducted, it is said, have wounded the psyche of the people of Kashmir beyond repair. I have heard rumours that all the people, particularly those from middle and

lower classes sleep together in the same room--men and women--under the same Razai. And under the savage search operations conducted by the para-military forces under the orders of the Governor, they went in and yanked off these Razais in the middle of the night shaming so many women and so many families. I want to know if this is true. And if this is true, there cannot be a worse commentary on the heartless regime of the Central Government through Governor than this one.

Yesterday Mr. Kamal Morarka was saying that Kashmir is not a matter of geography, but we have to look at history. I beg to differ from him. It is not a matter of history. History is over. We have to learn from history. Kashmir is a matter of philosophy. Kashmir is a matter of the people. We have to win over the people of Kashmir. We have to bring their hearts down into the national mainstream. We have to send them a message of confidence. And in this context, before I say anything else, I want to draw the attention of this House to a very important point about Article 370. Here again I should join issue with hon. Vajpayee Ji, because I also have a question here and I will read it presently in one minute if the time permits. But before that I would say that both in the other House and in this House--Vajpayee Ji in this House and Advani Ji in the other House--were at pains to point out, yes, the BJP stands for the abrogation of Article 370. Yesterday there were demonstrations at the Boat Club for doing away with Article 370. In that Members of Parliament of BJP took part. Then again from the Government both the hon. Prime Minister and also Mr. Kamal Morarka yesterday announced with great pride--I salute them for doing that--that this Government will stand by Article 370.

[Shrimati Jayanthi Natarajan]

We welcome that. But to turn around and concerned Members of the Opposition who raised an important issue like that "you are not going to divide us by raising the question of article 370." I think that you are rather taking too much for granted. It is not our only mission in life to divide all of you. There are other concerns also than dividing you. You are not answering the question, the root of the question which is, what is the message you are sending to the people of Kashmir. Here is a Government—I am not calling it a minority Government because I do not want to score a debating point—that is utterly dependent on the support of the BJP. The BJP says article 370 has to go and then the Government say, it will not go. What are you doing? Are you trying to fool the country? Are you trying to fool us? What happens ultimately when the people of Kashmir turn up in Boat Club tomorrow and say, "Are you going to have article 370 or not?" How are you going to over the people of Kashmir when the BJP has clarified that it stands for the abrogation of article 370—and your Government says that they do not stand for it? (Interruptions)... I am not entering into a debate. I am trying to ask a question. I know what the Government stand is. I am saying when it comes to the crucial point, when the people of Kashmir want to know in order to stay in India, we want to know whether you are going to keep article 370 or not and if the BJP says that you have to abrogate it, then what will be the position of this Government? That is the question I want to pose. I know you have said it. I am saying you are cheating the people of the country because you do not mean what you are saying. You are dependent on the BJP. It is too simple an answer to turn around and say, you cannot divide us.

We do not want to divide you. We are interested in Kashmir. We are not interested in the petty issue whether you are going to be divided or not. You do not need help from the Congress party to be divided.

There is one more point. I know, I am aware of the time. The most important point I want to make apart from what I wanted to say about article 370 is this. Sir, from yesterday, Minister after Minister has said, yes, political activity has to start. Yesterday, Mr. Kamal Morarka said, 32 per cent of the people because of the Congress and the National Conference alliance voted for the Muslim United Front. Sir, the Congress and the National Conference alliance fought the fundamentalism of both the Muslims and the Hindus at that stage. Where were all these people then? We got together and fought the fundamentalists and managed to maintain a proper democracy over there. It is not a question of the people going and voting for the Muslim United Front. When you are talking about the political activity having to start, is this any way of doing it? You find person after person, speaker after speaker, in Lok Sabha, Mr. George Fernandes getting up and insulting Farooq Abdullah, talking about Farooq Abdullah. Do you expect his cooperation after that? Look at the newspaper. It is a matter of serious concern to me.

THE VICE-CHAIRMAN
(SHRI SATYA PRAKASH
MALAVIYA): Please conclude.

SHRIMATI JAYANTHI NATARAJAN: I am not going to read. I am not reading it. It is a matter of serious concern that a secret report of the Governor has been leaked in which he called Mr. Farooq Abdullah all kinds of names; he says that there is a fear that Farooq Abdullah wi—

come back and "if you send this man back, I won't be able to run the Government." This is as late as January. How does this secret report of the Governor get leaked out? Is it Government? Is it the Governor? I want the Home Minister to tell me how these top secrets of the Governor go to the *Indian Express*. Is this any way to start political activity?

In conclusion, I won't say, I am not going to come back to it because everything has been dealt with about it. So much has been said about the kidnapping of Rubaiya. I am a woman and I am a mother. I share the Home Minister's agony about his daughter. But let us stop being sentimental and let us face facts. Sir, look at this picture. It looks as if we on a cricket match, the day after Rubaiya was released. I understand it is a matter of great rejoice that the girl has been released unharmed. But is that any reason for the Prime Minister and the Home Minister to be distributing sweets? Have they done anything to be proud of? They have given in to every demand of the terrorists. They have released five dangerous terrorists. Even Jaswant Singh yesterday said in Lok Sabha.. that the third stage of the deterioration began after the kidnapping of Rubaiya. It is shameful that the Home Minister of India and the Prime Minister of India should share 'laddus'. I was in an Arab country on that day. When the paper came two days later, the entire Indian community there was in a state of consternation. I understand, there may be a point of argument over whether you should have released the terrorists or not. But is this any occasion to rejoice to distribute 'laddus'? I think it is a shameful thing. That is what I object to. You gave in to every demand of the terrorists. Have you done anything worthwhile? Have you

secured the release of the girl? Let us have an end to this sentimental mush. And these are the people who, day in and day out, got up and spoke not only about Mr. Rajiv Gandhi but his family, about his son getting admission into a college, about his wife. Where was this sentimental mush then? You released five terrorists. I am a citizen of India and I want to know what you think you have achieved when you want to go round distributing 'laddus'. It is a shame.

Then we have this irresponsible exhibition on Doordarshan. Doordarshan is completely in reverse. I suppose they are entitled to it. (Interruption). Doordarshan's exposure of people flocking to the streets was also a serious factor which showed that it seemed to the people that the terrorists were the winning side. This kind of an irresponsible exposure on Doordarshan was one of the other reasons which I request the Government to take into account. Thank you, Sir.

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): Sir, I want to make this clarification. The hon. Member referred to what I am supposed to have said insulting Dr. Farooq Abdullah in the other House. I do not know whether anything that was said in the other House is going to be debated in this House. I do not know the rules of this House because I have not been a Member here. But I never said any word of insult about Dr. Farooq Abdullah. On the contrary, I kept repeating in the House, in the course of my intervention that the National Conference and Dr. Farooq Abdullah have a great job to do in resolving the Kashmir tangle. I frankly do not know where the hon. Member got this information that I heaped insult on Dr. Farooq Abdullah. This, to say the least, is an untrue

SHRIMATI JAYANTHI NARTARAJAN: Sir, I want to clarify. (Interruption).

श्री रामचन्द्र विकल : देखिए, मिनिस्टर ने संबंधित मामले उठाए जा सकते हैं। मिनिस्टर जो जवाब देते हैं दूसरे सदन में उठाए गए प्रश्न पूछे जा सकते हैं...

(व्यवधान)

श्री जॉर्ज फर्नांडीज : मैनें यह कहा है कि मुझे नहीं पता कि क्या कहा है। मैं यह नहीं कहता है कि आप सब "डिप्लम, आनर्स" डिप्लोमा के बिना भाल चोरी या चोरी, जो कि मैंने मैनें नहीं कहा है, बल्कि मैंने कहा है।

SHRIMATI JAYANTHI NATARAJAN: Sir, I would like to clarify. Let me clarify. I owe it to the House and to the hon. Member.

THE VICE-CHAIRMAN
(SHRI SATEY PRAKASH MA-
LAVIA): The Minister has al-
ready clarified.

SHRIMATI JAYANTHI NARTARAJAN: I want to say what the hon. Minister said in the Lok Sabha about Mr. Farooq Abdullah to the effect that he is now going to arra all his workers. I can quote the Lok Sabha proceedings. I have got them with me here. After saying this kind of a thing about Mr. Farooq Abdullah...

(Interruptions).

THE VICE-CHAIRMAN
(SHRI SATYA PRAKASH MA-
LAVIYA): You have already said
that.

SHRIMATI JAYANTHI NATARAJAN: When you say about a Chief Minister that he is going round arming all his workers, arming all his people, is it not an insult? There are various other passages which the hon. Minister has

referred to. But this is the worst insult that you can do to a Chief Minister. (*Interruptions*). If he does not think it is an insult, I sit down.

SHRI GEORGE FERNANDES: I was quoting the words of Dr. Farooq Abdullah, in an interview to a newspaper, in response to a point made by the Members who participated in the debate that this entire situation in Kashmir has arisen since the National Front Government came into existence. I do not know what kind of an insult of Dr. Farooq Abdullah was involved in that. I only pointed it out to refute a point made by certain hon. Members and to say that the situation in Kashmir did not get started from December 1, that it has been there over a period of time and Dr. Farooq Abdullah, in an interview had made certain points where he pointed out and accepted, "... it is impossible to run the State. The people who wield guns are in the streets. They are gunning down my workers. My police are not capable of dealing with the situation. I will have to arm my party workers now with the same kind of weapons which the terrorists are using." I only quoted his own statement from the newspaper. I am producing the newspaper in the House. I do not see how there is any kind of insult to Dr. Farooq Abdullah in quoting his statement, particularly to refute a point which the Member from the other side have made.

શ્રી શંખીર અમર સલારિયા (જન્મ
અંશ ૧૯૪૫)

राज्य के नागरिकों के अन्तर्गत से प्रत्येक
राज्य के नागरिकों के अन्तर्गत से प्रत्येक

महोदय, राजनीति के अलावा मेरे बारे में इस आजाद के सम्प्रदाय के जिन सुभाषित वगैरह कहिये उनमें दो शर्तें पाई जाती हैं । एक राजा जो यह है कि

काश्मीर के बारे में कभी भी काम लिया जाए और दूसरी राय यह है कि वहाँ पर शिष्टी हिस्से का काम शुरू किया जाए और लोगों को राहत पहुँचाई जाए और लोगों के जीवन मानवता पर गौर किया जाए :

वहाँ तक दूसरी राय का तात्पर्य है वही एक इन्कार इस्तेमाल है जिसको जेरे गौर नाकर, फिर पर धमक करके काश्मीर के हालात को बेहतर बताया जा सकता है । आर्टिकल 370 का यहाँ पर जिक्र किया गया और यह कहा गया कि आर्टिकल 370 ही काश्मीर में मौजूदा हालात की वजह है जो कि गलत है । दरअसल आर्टिकल 370 को मन्तव्य तोर पर लाने के और उससे सदाबहार करने की चाहत ने काश्मीर के ये हालात हुए । 1947 तक जम्मू-काश्मीर एक आजाद मुक्त था जिसके तीन पक्केक्ट्स ब्रिटिश गवर्नमेंट के पास थे । 1947 में ब्रिटिश गवर्नमेंट के चले जाने के बाद उन तीन पक्केक्ट्स पर अख्तियार महाराजा को वापस चला गया था और उसके बाद महाराजा को यह फ़ैसला करना था कि वह पाकिस्तान और इंडियन डोमिनियन में से किस डोमिनियन के साथ जाएगा । उसने दोनों डोमिनियन के साथ स्टैंड-ऑफ़ पज़ीसिंट किया और उसने कहा कि मैं इसका फ़ैसला बाद में करूँगा । इन हालात में काश्मीर में यह अख़्तियार शुरू हुई तो उस समय महाराजा ने सचुर होकर हिन्दुस्तान के साथ इस्तेमाल कर लिया । यहाँ उन तीन पक्केक्ट्स पर ही इस्तेमाल किया जिसके साथ था ब्रिटिश गवर्नमेंट को अख्तियार दे चुका था, जिनमें डिफ़ेंस, फ़ाइन अफ़ेयर्स, एंड सो एंड गेनरलिजेशन । आर्टिकल 370 की वजह से हमने हिन्द को यह अख्तियार दिया गया कि काश्मीर को जम्मू-काश्मीर में जोड़ें और उसे एक राज्य बना दें जो कि महाराजा के इन्कार से आगे बढ़े । जहाँ पर फ़ैसला, एंड सो एंड गेनरलिजेशन का फ़ैसला हिन्द को दिया गया । 1953 में ऐसा हुआ कि भारत सरकार ने उन हक्क में इजाफ़ा करना चाहा जो कि आर्टिकल 370 में दर्ज हैं, जो इन्स्टीट्यूट ऑफ़ ऐक्सेशन में दर्ज हैं और भारत सरकार ने चाहा कि शेख अब्दुल्ला जैसे समायल पर भी भारत सरकार को काश्मीर में दस्तक दे जिन पर कि उनको दस्तक मिलनी नहीं है । उसने कहा कि सुप्रीम कोर्ट का ज़रिफ़िक्शन वहाँ पर लाफ़िज़ किया जाए । उसने कहा कि इलेक्शन कमिशन को यहाँ पर अख्तियार दिया जाए । उसने कहा कि आर्टिटर जनरल को वहाँ पर अख्तियार दिया जाए वगैरह वगैरह । शेख मोहम्मद अब्दुल्ला ने इंकार किया जिनकी वजह से शेख मोहम्मद अब्दुल्ला को गिरफ्तार कर लिया गया और उनको गिरफ्तार करने के बाद नेशनल कांफ़ेंस जो कि वहाँ पर एक दली सैक्युलर डेमोक्रेटिक पार्टी थी उसका जलों में बंद कर दिया गया और शेख मोहम्मद अब्दुल्ला के खिलाफ

हुए लोगों को लाफ़िज़ कर सकती है बर्नो कि जम्मू-काश्मीर का अवाम इसमें सहमत हो । इसलिए आर्टिकल 370 का यह कहा जाना कि यह आरजी थी, गलत है । लेकिन 1953 में ऐसा हुआ कि भारत सरकार ने उन हक्क में इजाफ़ा करना चाहा जो कि आर्टिकल 370 में दर्ज हैं, जो इन्स्टीट्यूट ऑफ़ ऐक्सेशन में दर्ज हैं और भारत सरकार ने चाहा कि शेख अब्दुल्ला जैसे समायल पर भी भारत सरकार को काश्मीर में दस्तक दे जिन पर कि उनको दस्तक मिलनी नहीं है । उसने कहा कि सुप्रीम कोर्ट का ज़रिफ़िक्शन वहाँ पर लाफ़िज़ किया जाए । उसने कहा कि इलेक्शन कमिशन को यहाँ पर अख्तियार दिया जाए । उसने कहा कि आर्टिटर जनरल को वहाँ पर अख्तियार दिया जाए वगैरह वगैरह । शेख मोहम्मद अब्दुल्ला ने इंकार किया जिनकी वजह से शेख मोहम्मद अब्दुल्ला को गिरफ्तार कर लिया गया और उनको गिरफ्तार करने के बाद नेशनल कांफ़ेंस जो कि वहाँ पर एक दली सैक्युलर डेमोक्रेटिक पार्टी थी उसका जलों में बंद कर दिया गया और शेख मोहम्मद अब्दुल्ला के खिलाफ

11 साल तक काश्मिरी का मुकदमा चलाया गया जिसमें यह कहा गया कि वह अवरोधक एजेन्ट है, जिसमें यह कहा गया कि वह काश्मीर को आजाद करना चाहते हैं ।

11 साल की जदोज़ूद के बाद जो कि अवामों में होती रही, ऐसा हुआ कि पाया गया कि वह मुकदमा न्यायविरुद्ध फ़तार है इस वक्त मुकदमे को वापस लिया गया । शेख अब्दुल्ला को आजाद कर दिया गया ; नेशनल कांफ़ेंस के लोगों को जेल से छोड़ दिया गया और नेशनल कांफ़ेंस तेजी से प्लेविसिट फ़ंट से तबदील हो गया । इन प्लेविसिट फ़ंट को नेशनल कांफ़ेंस में तबदील करने की जिम्मेदारी इन लोगों पर आया होती गयी जिन्होंने इन हालात को पैदा किया । वह शेख अब्दुल्ला और नेशनल कांफ़ेंस का प्लेविसिट फ़ंट था । वह प्लेविसिट फ़ंट 1975 तक चलता रहा और 1975 में शेख अब्दुल्ला

[श्री शम्भू अहमद सलारिया]

के साथ फिर फैसला किया गया और उसको कहा गया कि हम तुम को इकतयार देंगे मगर उसमें शर्त शेख अब्दुल्ला और नेशनल कांफ्रेंस ने यह आयद की कि 1952 की पोजिशन को बहाल किया जाए जोकि उसको गिरफ्तारी से पहले की थी इसको मान लिया गया। यह एक कलाज है उस एग्जिमेंट में जिस को इन्दिरा और शेख अब्दुल्ला एकाई नाम से याद किया जाता है। इस अरसे में 1953 से 1975 तक जारी रहा रियासते जम्मू-कश्मीर में तमाम यह मनाते हैं कि गैर जम्मूरी और रिण्ड गवर्नमेंट को लाकर इक्तदार सम्भाला गया। करप्शन का जोर रहा, लोगों को साथ रखने के लिए पैसा इस्तेमाल किया गया, लालच दिया गया, हर किस्म की बुरी बात की गई जिसके बारे में अशोक मेहता ने कहा कि there is a reign of terror and corruption in Kashmir. लेकिन यह सब कुछ होने के बाद 1975 में उसके साथ यह एग्जिमेंट किया गया, उसको लाया गया और फिर ऐसा किया गया कि 1952 की पोजिशन बहाल नहीं की गई। शेख अब्दुल्ला की पोजिशन बिक हो गई तब वह अवाम में क्या मुंह खोलकर जा सकते थे। चुनावे इन हालात में फिर उन्होंने प्रेशर डाला कि 1952 बहाल करो तो 1977 में उसको सरकार को फिर गिरा दिया गया। उसको गिरा देने के बाद दुबारा इलेक्शन कराये गये तो एक नेगेटिव वोट भारत सरकार को नाराजगी की वजह से पेश किया गया जिसका नतीजा यह हुआ कि शेख अब्दुल्ला फिर थर्मिंग मेज्योरिटी के साथ रियासते जम्मू-कश्मीर में आये। जब वह रियासत में दुबारा आते हैं 1977 में उसके बाद वह 1982 में कौत हो जाते हैं। 1983 में इंतखाबात में उनका लड़का फारूख अब्दुल्ला जो कि नेशनल कांफ्रेंस का प्रेजिडेंट था, उसने दुबारा इलेक्शन लड़ा। वह इक्तदार में आया। इक्तदार में आने के बाद ऐसा किया गया कि वहां पर गवर्नर जगमोहन को भेजा गया। आज गवर्नर जगमोहन के बारे में कहा जाता है कि रियासते जम्मू-कश्मीर के

लोग उसको पसन्द करते थे, इसमें कोई सदाकत नहीं है। मैं रियासते जम्मू-कश्मीर में एक प्रास जीवन पालिटिकल करके हूं, मैं नेशनल कांफ्रेंस का जम्मू सूबे में मुवाई सेक्रेटरी हूं। मैं गांव-गांव से वाकिफ हूं, वहां के हर आदमी से वाकिफ हूं। मैं रियासत में एडमोकेट जनरल रहा हूं। मैं वहां के हालात से वाकिफ हूं। मैं हर एक के दहकते हुए दिल को जानता हूं। उस शख्स ने वहां आकर क्या किया यह मैं जानता हूं। उसको महज इस लिए भेजा गया था कि नेशनल कांफ्रेंस को सेक्युलर सरकार को तोड़ दे। चुनावे उसने क्या किया कि 14 आदमियों को 10-10 लाख रुपये देकर खरीदा। 14 मैसेबलों को असेम्बली के खरीदने के बाद इस शख्स ने उस सरकार को तोड़ दिया। वे आदमी उसके घर में बैठे हुए थे जब उसने तोड़ने के लिए साजिश की थी। ये चीजें अवाम कश्मीर के दिलों में महफूज हैं। वह गवर्नर राज नाफिज करके पहले तो शाह गवर्नमेंट लाये और शाह सरकार ने वहां पर करप्शन और धांधली के सिवा कुछ नहीं किया। करप्शन और धांधली के साथ गवर्नमेंट चलाई। अवाम एक्जिनेट होता चला गया। अवाम का विश्वास खत्म होता गया और माहौल यहां तक पहुंचा दिया गया कि वहां पर जगमोहन की मेहरबानी की वजह से फिरकावाराना फसाद खड़े किये गये। पहली बार 1947 के बाद कश्मीर की तवारीख में फिरकावाराना फसाद हुए। जगमोहन को मजबूर होकर अपना किया मुग़तान पड़ा और शाह सरकार को तोड़ना पड़ा और खुद अख्तियारात सम्भालने पड़े। उसके बाद क्या हुआ कि आर्टिकल 248 रियासत में नाफिज कर दिया गया। क्या कहता है आर्टिकल 248 आइने हिन्द का। वह यह कहता है कि पालियामेंट को अख्तियार होगा कि रियासते जम्मू-कश्मीर पर कानून बनाये उन मामलात पर भी जो कि रियासते जम्मू-कश्मीर हज़ूद के अंदर हैं। इसके बाद आर्टिकल 370 कहें हैं। अवाम एक्जिनेट होता गया।

इसी शख्स ने यह हालात पैदा किये जिसके बाद यह गैर मकबूल हुआ। यह हरगिज मकबूल वहाँ पर नहीं कहा था। इसने पैरा-मिलिटरी फोर्सों को इख्तियार दिया कि तुम बगैर किसी मजिस्ट्रेट की इजाजत के अग्राम को शूट कर सकते हो। जब उसको दुबार भेजा गया तो नेशनल काँग्रेस और कांग्रेस को मिलोजुबो सरकार ने जो कहा, इस बारे में किसी को कोई शक-शुबाह नहीं है इसके आने पर हम सरकार में नहीं रहेंगे। लेकिन इसके बावजूद उसको वहाँ भेजा गया। ऐसा लगता है कि इनको वह शख्स अजीज था, भारत अजीज होता तो ऐसा आप नहीं करते। आपको अगर भारत मूलक अजीज होता तो यह आपके लिए मनासिब नहीं था। जब रियायत में यह सुरते हाले थी तो महज एक आदमी को खुश करने के लिए अपनी प्रेस्टिज को पूरा करने के लिए उसको वहाँ भेजा गया। हम उस वक्ता एयर पोर्ट पर मौजूद थे, जनरल कृष्णा राव अलविदा करने के लिए गये थे। हमने जनरल कृष्णा राव को अलविदा किया और इनका भी जहाज वहाँ पर आया हुआ था। हमने उसकी तरफ अपनी पीठ कर दी। सभी एम० एल० एज० ने अपनी पीठ मोड़ ली क्योंकि हम उसको कबूल नहीं करते हैं। जम्मू शहर में कुछ लोगों ने चरगा किया। लोगों को यह पता चला कि एक फ्रिका-परस्त शख्स आ गया है, इसलिए हमारी खैर नहीं है। वहाँ फौज कहीं की गई। एक छोटी सी मूवमेंट जो थी, जिसको कटेन किया जा रहा था, वह एक मास मूवमेंट में बदल गया। लोगों ने कर्फ्यू को तोड़ा और पैरा मिलिटरी फोर्सों को जो उनको रोकने की कोशिश की गई। कई लोगों की मौतें हो गई। लोगों ने अपने को बचाने की कोशिश की। इस हालात में यह एक मास मूवमेंट बन गया। इस मुरते हाल में हम दाखिल हो चुके हैं। मैं यह कहना चाहता हूँ कि कश्मीर कोई टुकड़ा नहीं है, कोई कपोडिटी नहीं है कि किसी तकलीफ कर दिया जाय। सन् 1947 में जब जंग हुई तो 1948 में जब बंदी की लाइन बनी। यह लाइन इसलिए कायम की गई

कि लोगों को कहा गया कि हम तुम्हारी किस्मत का फैसला करेंगे। एक हिस्सा दूसरी तरफ रह गया। जिस तरह से ईस्टर्न और वेस्टर्न जर्मनी है उसी तरह से क० दिया गया। यह रेखा 1947 से अब तक नहीं बदली जा सकी। आज 1990 हो गया है। 43 वर्षों में इस रेखा को फैंसला नहीं हो सका। हमारे मुल्कों में जाने के लिए पासपोर्ट होता है, बीजा होता है, लेकिन इस रेखा को क्राम नहीं लिया जा सकता है। 50 लाख लोग उधर रहते हैं और 70 लाख लोग इधर रहते हैं। आधी सदी गुजर गई है, यह रेखा बनी हुई है। अब ऐसा न हो कि बलिन की रेखा की तरह से यह भी खत्म हो जाय। यह लाइन नहीं रह सकती है। किसी का भाई वहाँ मर रहा है और वह वहाँ जाना चाहता है, लेकिन नहीं जा सकता है और अगर जाता है तो गोलियों से मारा जाता है। यहाँ पर कबीले हैं, गुजर कबीला है, बंगरवाल कबीला है, राजपूत कबीला है और भी हमारे कबीले हैं, इनके टुकड़े-टुकड़े कर दिए गए हैं, उस पानी के टुकड़े किये गये जिसको ये लोग पीते हैं। चुनाव ये लोग उस रेखा को पार करने की कोशिश करते हैं। किसी का बाप वहाँ है तो बेटा यहाँ है, भाई वहाँ है। बीबी यहाँ है तो खाविद वहाँ है। माँ यहाँ है तो बच्चियाँ वहाँ पर हैं। पचास साल गुजर गये, कई लोग मौत का शिकार हो गये हैं। आपस में नहीं मिल सकते हैं। अगर आप काश्मीर के हालात को बेहतर करना चाहते हैं तो यह जो मूवमेंट जारी है, यह बहुत से काश्मीर की बढियों में जारी है। जम्मू में तीन अजला मुस्लिम मेजोरिटी अजला है। इसी तरह ये जहाज में भी कारगिल मुसलमानों की आबादी वाला हिस्सा है। आपने इन बातों पर गौर नहीं किया तो हालात और बिगड़ सकते हैं। इनकी पेशवा लवरेज हो चुकी है। यहाँ पर कहा गया कि इस मामले को तब करने के लिए एक पार्लियामेंट एनिशिएटिव लिया जाय। इसके लिये आप

चोजों के चष्मरोद गवाह बन रहे हैं वह सोचने लायक है और बहुत दर्द से भरा हुआ है दिल और आप सीट पर बैठकर कहते हैं कि पांच मिनट में अपनी दास्तां सुना दो।

उपसभाध्यक्ष महोदय, इसकी शुद्धान्त बहुत पुरानी है, कश्मीर की कहानी बहुत पुरानी है। कश्मीर के बारे में बातें बस लोगों ने तरह-तरह की बातें की हैं। हम लोगों ने पिछले दिनों और हमारे पूर्वजों ने भी पिछले दिनों तरह का बर्बाद की है। लेकिन समस्या का क्या हल हुआ वह सामने देखने को आ रहा है।

मैं आपको याद दिलाता चाहता हूं उस भारतीय वीर की जिसकी मां, जिसकी बहन, जिसकी पत्नी, जिसके पिता ने कहा था महात्मे अगर कुर्बान हो जाता है तो हो जाए मगर मकबूज भट्ट को मत रिहा करना। इन्दिरा गांधी, मकबूज भट्ट को यदि रिहा कर दिया तो यह देश टूट जाएगा, आतंकवादियों को बढ़ावा मिलेगा। वह आर.एच. महात्मे जिसने सिर्फ महाराष्ट्र की इज्जत पर, महाराष्ट्र की शान पर एक चन्दन का टीका ही और नहीं लगाया बल्कि भारतवासियों के मस्तक पर चन्दन का टीका लगाया। यह भारत-वासी वीर हैं और दुनिया के किसी भी कोने में कार्यरत होते हुए कुर्बानी देने के लिए तैयार हैं हिन्दुस्तान की एकता और अखण्डता की रक्षा के लिए। अफसोस उस वक़्त शुरू होता है। जे.के.एन.एफ. जो संस्था बहुत दिनों से यह काम करता आ रहा है, उससे थिक हिन्दुस्तान की तात्तों को इसमें सक्रिय नहीं किया पाकिस्तान की तात्तों को सक्रिय नहीं किया, यू.के. से आना हैडक्वार्टर खोल कर वहाँ की तात्तों को सक्रिय करता है। कार्यरत अन्तर्राष्ट्रीय जो अपने आप को ह्यूमन राइट्स का चैंपियन कहता है, उस सर्वप्रथम अन्तर्राष्ट्रीय ने भी उन राइट्स के राष्ट्रपति जानी जैस मिह को पार भेजा था कि मकबूज भट्ट को छोड़ दिया जाए। जिस वक़्त, जिस वक़्त हमारा एक तालीफ और हमारा एक अफसर जो यू.के. में कार्यरत था आर.एच.

महात्मे उसको जे.के.एन.एफ. के सक्रिय कार्यकर्ताओं द्वारा अपहरण किया गया और वह कह रहे थे कि अगर मकबूज भट्ट को नहीं छोड़ेंगे तो महात्मे को मार डालेंगे। परन्तु हिन्दुस्तान की जनता ने वह डाँढस बंधाया इन्दिरा जी के साथ कि 11 फरवरी, 1984 को उसको फांसी के फंदे पर लटका दिया गया। इस के साथ-साथ हमें एक वीर भारतीय खोना पड़ा। परन्तु वह साहस आज हमारे में नहीं है, वह साहस आज हमारे में जाग नहीं रहा है। आज हमारे अन्दर वह ताकत नहीं है कि हम इन मुठ्ठी भर आतंकवादियों के खिलाफ लड़ सकें। वह कमजोरी हमें आज धिक्कार रही है। हमें यह कमजोरी तो साल पोंछ ले आ रही है। कुछ दिन पहले डा. रुबिया कांड हुआ जिसमें हम लोगों ने पांच आतंकवादियों को छोड़ा। 13 दिसम्बर को तारीख जिस दिन यह घटना घटती है उस दिन छोड़े जाने वाले अश्विन हमीद शेख, नूर मोहम्मद पदवा, जावेद ज़रगर, मोहम्मद अलफज भट्ट और गेरखान थे जो बहुत बड़े आतंकवादों थे जिन्होंने बहुत बड़े-बड़े गुप्त किये तथा हिन्दुस्तान के खिलाफ बगावत का घोषणा की। इन सब रिकॉर्ड में बन्द हुए इन आतंकवादियों का डा. रुबिया की वनिस्वन छोड़ा गया। अफसोस उस वक़्त होता है जिस वक़्त हमें देखने में आता है, मैं अब कुछ उधर आना चाहता हूँ (बदवधान)

उपसभाध्यक्ष (श्री सत्य प्रकाश मां वीज) : अब आप समाप्त कीजिये।

श्री सुरे प्रदीप सिंह प्रमुखताधिका : अन्तः समाप्त करेंगा। साथ ही वक़्त नहीं बाक है। यह सभासद ने जो प्रश्न उठाया कि कश्मीर में मुल्त, मजबूत और अखिल व्यवस्था के लिए हम एक संस्था बनाए जा रही है। वह तात्तों को सक्रिय कर रहा है। मैं आपके साधन से बँकें सहोदा में मुल्त बंधूंगा कि मकबूज भट्ट की फाँसी के बाद और इन्दिरा जी के कत्त के पहले क्या आप पाकिस्तान के दौरे पर गये थे? अगर गये थे

[श्री सुरेन्द्रजीत सिंह अहलुवालिया]

जनरल जिया-उल-हक से आपकी मुलाकात हुई थी और अगर मुलाकात हुई थी तो भारतीय प्रजातांत्रिक परम्परा के अनुसार आपकी मुलाकात में पाकिस्तान में जो हमारा राजदूत है वह उपस्थित रहना चाहिए था, क्या वह उपस्थित था ? जनरल जिया-उल-हक ने जो निमन्त्रण आपको दिया था, उस निमन्त्रण में क्या उसको भी बुलाया गया था या नहीं बुलाया गया था ? और उसके साथ में आपको बताना चाहता हूं, आप कहेंगे वे क्यों जोड़ना चाहते हैं तो जोड़ना इसलिए चाहता हूं कि अभी कुछ दिन पहले पाकिस्तान के अखबारों में वे चीजें निकली हैं जिन चीजों को वहां की अभी की सरकार ने डिसक्लोज किया है। वह है आपरेशन टोपैक। आपरेशन टोपैक क्या कहता है और जनरल जिया-उल-हक क्या कहता है :—

The main portion of Gen. Zia's purported speech reads:

“Gentlemen, I have spoken on this subject at length before, therefore, I will leave out the details, as you know due to our pre-occupation in Afghanistan. In the service of Islam, I have not been able to put these plans before you earlier. Let there be no mistake, however, that our aim remains quite clear and firm—the liberation of Kashmir Valley—our Muslim brothers cannot be allowed to stay with India for any length of time now. In the past, we had opted for hamhanded military option and, therefore, failed. So, as I have mentioned before, we will now keep our military option for the last moment as a ‘coup de grace’, if and when necessary. Our Kashmiri brethren in the Valley, though with us in their hearts and minds, are simple-minded folk and do not easily take to the type of warfare to which, say, a Punjabi or an Afghan take to naturally, against foreign domination.”

उन्होंने तीन सूत्री कार्यक्रम बनाया और उस तीन सूत्री कार्यक्रम में कहते हैं :

“In view of this, power must apparently remain with those whom New Delhi favours.”

उनके बाद कहते हैं :

“We must, therefore, ensure that certain favoured politicians from the ruling elite be selected who would collaborate with us in subverting all effective organs of the State. In brief, our plan for Kashmir, which will be code-named “Op Topac”, will be as follows—phase one, a low-level insurgency against the regime so that it is under siege, but does not collapse as we would not yet want Central rule imposed by Delhi.”

यह संदेश उसने उस वक्त जाहिर किया जब उसे नहीं मालूम था कि...

उपसभाध्यक्ष (श्री सत्य प्रकाश मालवीय) : अब आप एक मिनट में समाप्त करें।

श्री सुरेन्द्रजीत सिंह अहलुवालिया : यह एक प्रधान मुद्दा है। उनका जवाब मैंने ही सुना है और उनको भी मेरी बात सुनी है।

उपसभाध्यक्ष (श्री सत्य प्रकाश मालवीय) : कृपया एक मिनट में समाप्त करें।

श्री सुरेन्द्रजीत सिंह अहलुवालिया : आप नहीं चाहते हैं कि मैं इनकी एकसंयोज कहूं।

उपसभाध्यक्ष (श्री सत्य प्रकाश मालवीय) : आप कृपया १५ मिनट में समाप्त करें।

SHRI S. S. AHLUWALIA:
It is further said:

"We do not have much time. Maximum pressure must be exerted before the general elections in India and before the Indian Army reserves, which are still bogged down in Sri Lanka, become available. By the grace of Allah, we have managed to accumulate large stocks of modern arms and ammunitions from U.S. contingents intended for Afghan Mujahideen. This will help our Kashmiri brethren achieve their goals. Even if we create a kind of Azad Kashmir in some remote parts of occupied Kashmir as a beginning, the next step may not be as different as it appears today. And what of our Chinese friends? They can do no more than ensure that Indian forces deployed against them are not moved out. But this may be required only at the last or the third stage of our operations."

महोदय, अभी कुछ देर पहले हमारे एक साथी ने बताया कि बलराज पुरी जो एक ऐसे संगठन के कन्वोनर हैं उन्हें आपने गवर्नर का एडवाइजर बनाया है। आपने सिर्फ एक भूल ही नहीं की कि जार्ज फर्नांडोज को काश्मीर अफेयर्स का मिनिस्टर बनाया, आपने उसके ऊपर एक दूसरी भूल भी की है। महोदय, मैं आपके माध्यम से मंत्री महोदय से जानना चाहूंगा कि यह सारा चक्रांत कहां से शुरू हुआ है और शायद मुफ्ती मोहम्मद सईद जो जो हमारे गृह मंत्री हैं, हमने काश्मीर अफेयर्स का मिनिस्टर इसलिए नहीं बनाया कि वे संदेह के घेरे में थे।

जार्ज फर्नांडोज भी संदेह के घेरे से बाहर नहीं हैं। इन्हें काश्मीर का मंत्री क्यों बनाया गया?

महोदय, मैं इसके खिलाफ नहीं हूँ कि काश्मीर अफेयर्स का मंत्री न बनाया जाए, मैं इसके खिलाफ नहीं हूँ कि मुफ्ती मोहम्मद सईद अपने गृह मंत्री मत रहें। अगर यह संदेह के घेरे में हैं, तो नहीं के

मजहब का, इन्हीं की जाति का और कोई आदमी इसका इनचार्ज बनाया जाए, जोकि इसको देखे और इसको समझे और इस संदेह के घेरे से दूर रहे।

श्री वीरेन्द्र वर्मा (उत्तर प्रदेश) :
मश्विरा आप से कर लेंगे।

एक माननीय सदस्य : बीच में मत बोलिये वर्मा जी।

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया :
वर्मा जी, मश्विरा तो एक दिन करना ही पड़ेगा।

श्री वीरेन्द्र वर्मा : वह तो रोज कर रहे हैं।

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया :
उपसभाध्यक्ष जी, काश्मीर के हानात बिगड़ते जा रहे हैं। करोड़ों रुपया राष्ट्रीयकृत बैंक से विदड्डा करके जम्मू-काश्मीर बैंक लि. में डाल दिया गया है।

मैं आपके माध्यम से, मंत्री महोदय से, पूछना चाहूंगा कि पिछले सौ दिनों में काश्मीर के राष्ट्रीयकृत बैंकों से कितना रुपया विदड्डा किया गया है?

मैं आपके माध्यम से यह भी पूछना चाहूंगा कि एक तरफ तो जब फारूख अन्दुल्ला ने खुद शायद लिखित रूप में या बात करके भी कहा कि मेरे घर पर अटक होने की संभावना है और मेरी पैतृक संपत्ति को हानि पहुंचने की संभावना है, उसके बावजूद उसको ऐसी कोई सेक्यूरिटी नहीं दी गई और कल पता लगा कि उनके पैतृक घर को आग लगा दी गई और लूट लिया गया।

अफसोस इस बात का है, महोदय, कि मैं मंत्री होकर अपनी संपत्ति को रक्षा के लिए दौड़ा हुआ काश्मीर जाता हूँ और अपनी संपत्ति को इंशोरेंस करवा कर लौट आता हूँ। यह कैसा काम है इसको जानने की जरूरत है।

[श्री सुरेन्द्रजीत सिंह ब्रह्मवर्मा]

कश्मीर की आंतरिक आवादी जब घबराई हुई है और सुरक्षित महसूस नहीं कर रही है, तब हम सिर्फ अपनी सुरक्षा की बात कर रहे हैं, यह सोचने की बात है।

उपभाषक जी, मैं आपके अध्यक्ष से सरकार से गुहारित करना हूँ कि उन चीजों पर विचार करने की जरूरत है कि यह जो फ्रेमवर्क है, जिन्होंने इरादों के साथ आवादी और बंद करवा कर कहा कि वहाँ की जो आवादी है, वह अगर मार्कसवाद नहीं आयेगी, ... लैट में कलकत्ता : शायद किसी को भी पता चले है, पर एक खतरा तो यह लेने दिया। उन्होंने कहा कि अगर सत्ता में बंद कर आवादी और फिर वह पर पल्लु लेकर आया जायेगी। इरादों के बंद हो गए। अगर ही टो की कहा गया कि बुकी बंद कर निकालेंगी। तो इंडिया एयरलाइन्स का कफर बंद हो गया। आप क्या-क्या बंद करवाना चाहते हैं ? उक्ति काय-क्या है अतः एकदम से सरकार ने वापस लेना चाहिए कि राज की तरीके में नहीं की स्टेट को इंट्रोड करने के लिए जो प्रशासनिक दंड है, जो दंड में 33 प्रतिशत राज्य संपत्ती अधिकारी होते हैं और 33 प्रतिशत काय-इंडिया काय-इंडिया में वापस आता है कि जो 66 प्रतिशत लोगों में से निम्न पतित, अपतित लोग हैं, जोकि, डिस्ट्रिक्ट जिले ट्रेड, डि.आई.सी., एन.पी., ए.डी.एम. काय-इंडिया में वापस है ? इन पर विचार करने की जरूरत है।

मैं देख रहा हूँ, आपके अध्यक्ष से सरकार को अपना विरोध प्रकट करता है कि जो कानूनी कानून बनाया पुरी को सुरक्षित करने के लिए और कानून कोई कानूनी है।

उपभाषक श्री सत्य प्रकाश मालवीय : डिस्ट्रिक्ट जिले ट्रेड काय-इंडिया में वापस है।

SHRI G. SWAMINATHAN (Tamil Nadu) : Mr. Vice-Chairman Sir, I was really worried when

the Leader of the House said that the discussion will be over by 2 o'clock and our Hon. Home Minister will reply then. I was worried that my name may be guillotined. I am now happy to see that you have given some more time for this debate. I also find that the Home Minister is a very patient man and he may attend to all the points patiently.

Sir, even though I wanted to speak on many matters, because of the shortness of time, I have cut down many points and I have got only a few points and I will dwell on them for a few minutes only.

Sir, the first point that I would like to make--Atal Behari Vajpayeeji is not here -- is about article 370. Regarding this article, it has been said that the Government has got one position and the Bharatiya Janata Party has another position, and it has been said yesterday that there was a procession in the Boat Club wherein there was a demand that article 370 should be abrogated. This is the position of B.J.P. It was clarified that the position taken by the Government is theirs and the position taken by the B.J.P. is its own and that there is no contradiction. But I would like to point out one thing here. Somebody said that it is a minority Government. I would not say that it is a minority Government. I would not say that it is not representative. But as a Government they have taken a position in regard to article 370. The Government by itself does not have a majority in the lower House, in the Lok Sabha. Of course, if it has majority on its own, whatever position they take will be their own and there will be no contradiction. But here the Government is depending upon the support of the B.J.P., and without the support of the B.J.P., they cannot exist. Therefore, the Government cannot take one position and the

other party on whose support they are depending and without whose support they cannot function, can not take another position. This is what is happening in regard to this important issue, namely, article 370, which is a very vulnerable issue. Ultimately, what is happening is that you are sending contrary signals to the people in the Kashmir Valley. The people there get the impression that the party in power is taking one position—in regard to article 370—while the other party on whose support the party in power is depending and without whose support they cannot continue is taking another position. I do not think this is proper. You cannot say that the B.J.P. is a different party and that it can take its independent decision on this issue. I would advise the Government. It will be in your own interest. It will be better for your own people. Do not take contradictory positions. It will be good not only for your Party but it will also not be good for the people as such. Especially, on major national issues such as this one, you should not take contradictory stands. On smaller and external issues, you can take different positions. Nobody will have any objection. But on major issues, it cannot be.

An hon. Member from the C.P.I. said that his party was not consulted when the new Governor was appointed for Jammu and Kashmir. He openly accused in the House that his party was not consulted when the new Governor was appointed. I do not think that such a thing should be allowed to happen. There should be no occasion for airing such differences in the House because this will only send contrary signals to the people in the Kashmir Valley that the Government is not consulting the other parties on whose support it exists.

Another thing is that to people like us who are outside, the feeling

we get is that the B.J.P. is a major partner in the Government and this major partner is taking a different position from that of the Government.

SHRI V. GOPALSAMY :
They are not partners.

SHRI G. SWAMINATHAN :
Unfortunately, they are not partners in the Government. Even though they are not within the Government, they have the power. They have power without responsibility. This is the point that causes worry. Power and responsibility should go together. Anyway, the point here is that even though they are not partners, though they are not within the Government, since they are supporting the Government, the two cannot take contrary positions on this issue at least. It should be uniform. Therefore, I would suggest that the B.J.P., on whose support and sustenance the Government stands today, should be consulted by the Government on such major issues. Otherwise, contrary signals will go to the people in Kashmir.

Now, about the Advisory Committee. I was going to suggest yesterday that such a committee should be appointed. I am very happy to note that two days ago, the committee has been appointed. This will advise the Minister in charge of Jammu and Kashmir affairs. Whenever there is President's rule in a State, a committee is appointed to advise the Governor. The same thing has been done in this case also. There is nothing special about it. But the problem here is one of ensuring that the Governor co-operates with this committee. The problem is one of ensuring that the Governor heeds the opinion of the committee. The Governor is reported to have said that all the parties have become irrelevant there. It is said that the National Conference, the Congress (I) and

[Shri G. Swaminathan]

even the Janata Dal have become irrelevant. When such a person, who feels that except himself everybody else has become irrelevant in Kashmir, is there as the Governor, I do not know how he will co-operate with the committee. You may appoint a committee consisting of 30-40 people. But the Governor may not co-operate with the committee. He may not pay heed to the recommendations of the advisory committee. Therefore, I would suggest that you should spell out in detail how the co-ordination will be done. You should define the powers of the advisory committee. Otherwise, this will be like any other advisory committee like, for example, the Railway-users Advisory Committee. Nowadays we have District Development Councils where the Collector is the presiding authority. So many recommendations are made by these Councils but the Collector has his own way, he does not pay heed to those recommendations. That kind of advisory committee should not be there. I would like to define, in your speech, the powers of the Advisory Committee vis-à-vis Governor.

Now I will come to another important point. Not only he said that the political parties are irrelevant, this gentleman does not even come to the airport to receive the Deputy Prime Minister. This is what I learn that the Deputy Prime Minister along with all the other leaders were being taken in a bus to his place and later on only they understood that they were being taken to his place. They asked why they were being taken to his place when some other hotel was booked. So, all the leaders including the Deputy Prime Minister were being taken to the Governor's place instead of the Governor coming to meet them. Sir, somebody has said, it appeared in the paper, that he protocol of

the Governor is higher than the Deputy Prime Minister of India. When the Deputy Prime Minister came to Tamil Nadu to attend the marriage of the daughter of the Chief Minister in Tamil Nadu, the Governor of Tamil Nadu, Mr. Alexander, did not go to the airport to receive him. When a question was asked why he did not go to receive the Deputy Prime Minister, it was said that as per protocol the Governor will go and receive only the President, Vice President and the Prime Minister. It was said that they did not recognise the Deputy Prime Minister he was only a Minister. This is the position taken by Mr. Alexander. The same thing happened in Srinagar also. The Deputy Prime Minister was allotted a seat on the right, but when the Governor came he asked him to sit on his left side. At that moment the previous Prime Minister pointed that the protocol was not being maintained, but Shri Jagmohan did not listen to him. The Deputy Prime Minister, according to him, does not have a status. So, this is the kind of person who neither recognises political parties nor the Deputy Prime Minister. If that is the case whether he will pay heed to the advice of the Advisory Committee, I am worried about that. Even to the Government's advice he is not hearing. He wants the Government to listen to him rather than himself listening to the Government's advice.

Coming to another point, our party AIDMK which has 14 Members in Parliament was invited during all party meeting we participated in that meeting, but unfortunately our party has not at all been involved in the all-party meeting on Kashmir. This way you are ignoring whole of Tamil Nadu. If you think Tamil Nadu is far away from Kashmir, you need not consult AIDMK or any other party there you should not have invited us

even for Punjab. I do not know why you invited us for Punjab.

I fully endorse that there is a lot of human dissatisfaction in Kashmir Valley. You have to take important action so that people did not get frustrated. If that is not done even a common man will turn into a terrorist. I also learn that Members of Parliament are forced to resign. The threats are coming to them from terrorists that if they did not resign their families would be attacked. This is a serious thing. If no action is taken, we will not have any representative from Jammu and Kashmir. I hope the hon. Home Minister will take effective action so that they will remain in the House to give us their advice.

Lastly, it has been openly said by the Prime Minister of Pakistan that they are going to help intruders, they are going to support them with money. If that is so, there is nothing wrong if we flushed out intruders right inside the Pakistan-occupied Kashmir. We have to send our own people into the Pakistan-occupied Kashmir and flush out the intruders inside their territory. I do not want war. But the point is when we have told them about intruders and shown them photographs and established the existence of training camps, now she is openly saying, "we will arm the intruders and terrorists and we will give them money." So they have become a hazard. What is the action taken? If you are going to curtail your activities within our border, it becomes a very serious matter. I would like you to think seriously about this kind of terrorist activities within our borders, even in Azad Kashmir, and when she is openly saying this, you have got every right to go inside the border to see that they are not threatening us any more in Srinagar.

Thank you very much.

THE VICE-CHAIRMAN (SHRI SATYA PRAKASH MALAVIYA) :
Now the Home Minister will reply.

श्री मुफ्ती मोहम्मद सईद : वाइस चैयरमैन साहब, पिछले दो दिन से राज्य सभा में कश्मीर के जो हालात हैं उन पर बहस हो रही है और आनरेबल मंत्रीमान ने हालात की गंभीरता को देखते हुए

[उपसभापति पीठासीन हुई]

अपने तनावीज और हालात का जामजा लिया और कश्मीर का भी समस्या, नेशनल ईश्यू होने की वजह से तमाम पार्टियों की यह कोशिश है कि इस समस्या को इस तरीके से हल करने की कोशिश की जाए कि जहाँ एडमिनिस्ट्रेटिवली इन हालात को डील करने की जरूरत है, वहाँ पोलिटिकल इनिशियेटिव के तौर पर जो भी नेशनलिस्ट पार्टियाँ हैं उनको अपना काम शुरू करना चाहिए। कश्मीर सैक्युलरिज्म का सिम्बल रहा है और यह बात गंभीर है कि 1947 में जब देश का बंटवारा हुआ और दो कौम नजरिया चल रहा था और 1947 में बरसेगीर में इन्फान्तिगत दम तोड़ रही थी, कश्मीर देश का एक ऐसा हिस्सा था जहाँ सैक्युलरिज्म का झण्डा बुलन्द हुआ और बापू गांधी को कहना पड़ा, उन हालात में, कि अगर मुझे वहीं से रोजनी की फिरत नजर आ रही है, तो कश्मीर में आ रही है। कश्मीर ने दो कौमी नजरिए से अलग हुटकर अपना नाजा हिन्दुस्तान के साथ, भारत के साथ जोड़ा। जो उस वक्त के, उस सैक्युलरिज्म के और तहरीके आजादी के सिपहसालार शेख मोहम्मद अब्दुल्ला थे, 1953 में ऐसे हालात हुए, वह कौमी दायरे से अलग हुए और मैं समझता हूँ, 1953 से लेकर 1975 तक जहाँ हम लोग यहाँ आर्टिकल 370 की बात करते हैं, हम लोग यहाँ कश्मीर की स्पेशल पोजीशन की बात करते हैं, लेकिन 1953 से लेकर 1975 तक जब शेख मोहम्मद अब्दुल्ला जेल में थे, जब कश्मीरी में प्लेबिनाइट फॉट का एक कम्पेन चल रहा था, कश्मीर के लोग उस डेमोक्रेटिक इंडिया का जो एक इमेज है, जेनुअली उसमें इन्वाल्ब

[श्री मुफ्ती मोहम्मद सईद]

नहीं थे, मैं समझता हूँ कि 1975 का जेन-इन्दिरा अकाई कश्मीर की हिस्ट्री में एक बहुत बड़ा लैण्डमार्क था। एक नई इज्जत और उसके बाद वाकई, हकीकत कश्मीर के लोगों ने अपना वास्तविक स्वतंत्रता के साथ जोड़ा और 1977 के चुनाव जो हुए, पहली बार कश्मीर की जनता को यह मौक़म हुआ कि हम अपनी किस्मत के माँतिक हैं। हम अपने वोट से सरकार को बना सकते हैं, बिगाड़ सकते हैं और इस दौर में 1977 के लिए 1987 तक, मैं यह कहना चाहता हूँ कि वहाँ की कम्प्यूकश्मीर की कांग्रेस ने हम समझते हैं एक ऐतिहासिक रास्ता बना दिया, सरकार से मतभेद निकाला। उन वक्तों तक वहाँ जो कांग्रेस थी वह सरकार के बन्धु के रूप में लेकिन 1977 के लिए 1987 तक कांग्रेस ने विरोध किया और कहा कि हमें एक ही रास्ता दूसरी कांग्रेसिस्ट प्रॉपोज़िशन थी जो हमें दिलायी थी तब और सुनिश्चित करने की। अब 1987 के नए चुनाव हुए तो केवल कांग्रेस का ही नाम था और भा० फाइकल चुनाव की परिस्थिति थी। तो 1987 में जब कश्मीर वाली जनता ने वोट दिये तो 39 प्रॉपोज़िशन मिले। मैं इस परीक्षा में हीमान्त नहीं मानता। 1993 के चुनाव में मैं मानता हूँ कि जो पार्टी का बहिष्कार, उन्हीं का ही — जैसा कि मैंने उक्त उदाहरण, गार्ड ऑफ़ फ़ैथ 1993 की बात है — है तब तक नहीं।

जैसे बाद 1987 में भा० फाइकल प्रत्यक्ष तौर पर सीधे राई को गवाह हुआ। उसी बार चुनाव हुए और चुनाव में क्या हुआ? जिन्नी भी गवाह थी — हमने इस्लामी, पीपुल काँग्रेस और जिनकी देवद्वारी गवाह थी, सब इस्लाम का पारा देकर एक मुस्लिम यूनाइटेड फ्रंट बना तो मैं कह रहा था कि इनके पहले भी चुनाव हुए — 1983 में चुनाव हुए, 1977 में चुनाव हुए। तो कांग्रेस का बड़ा रोल रहा, जैसा इस्लामी का तीसरे नंबर पर रोल रहा और वह मेरा प्रपोज़िशन पार्टी नहीं बन सकी। तो 1987 के चुनाव में कांग्रेस को 32 परसेंट से ज्यादा वोट मिले। मैं इस बात में माना नहीं चाहता।

मैं इस बात को सही समझता हूँ कि नेशनल काँग्रेस को और कांग्रेस को वह चुनाव भारी बहुमत ने जीता था। ऐसी कोई बात नहीं थी कि कश्मीर वादी में चुनाव हो जाए और नेशनल काँग्रेस कांग्रेस को मैजोरिटी नहीं मिले लेकिन कुछ लोगों को नापसंदी हुई। कुछ राजनेतों ने इस चुनाव में विस्थापित और आम तौर पर कहा जाता है कि जब चुनाव होते हैं तो जो लोग सरकार में साराज होते हैं तो वे अपने वोट के माध्यम से सरकार के प्रति अपनी साराज की जाइया करते हैं। वह सर्वप्रथम जो उन चुनाव में थी, पार्टी के लोग उन्हें तो 1987 के बाद दूसरी बार कश्मीर के लोगों के हस्त में एक पत्रिका लाया कि अब किस्मत हमें इसम सिनिस्टर और कश्मीर के बीच सिनिस्टर, जो पार्टी के वक्त में था जो कि फ्रंटिअर को मजबूत कर, वह हम ही जानें।

अब दो हाथ मिल गए तो यहां तरक्की होनी, इकतमीक डवलपमेंट एक्सीलिटेट होगा, बेरोजगारी दूर हो जाएगी लोगों को एक अच्छा एडमिनिस्ट्रेशन मिलेगा। इस बात का लोग इंज्वार कर रहे थे लेकिन हाजात कब खराब हुए? कश्मीर में जब आजादी की भी नारीख रही उसके बाद टैररिज्म का फिनॉमिना कभी नहीं रहा। जैसा कि धानी भेरे साथी ने जहरल जिया-उल-हक के वक्त के एक एक्शन प्लान का जिक्र किया, इसमें कोई शक नहीं कि पाकिस्तान ने हमेशा कश्मीर में डिस्टिक्वाइजेशन की कोशिश की — खासकर 1965 में कोशिश की। लेकिन वह कामयाब नहीं हुए। हमारे कुछ नौजवान वार्डर क्रॉस करके चले गए। हमारे पास सबूत हैं कि कहां-कहां उन्होंने ट्रेनिंग पाई है और वापस आकर उन्होंने टैररिज्म का माहौल पैदा किया है।

श्री सुरेशजीत सिंह अहलुवालिया : मैं आपसे पूछना चाहता हूँ कि जाज फर्गंडिस और जिया-उल-हक के बीच क्या एग्रीमेंट हुआ था, उसे जनता को बताइए। (व्यवधान)

श्री मुफ्ती मोहम्मद सईद : तो एक टैरॉरिज्म का माहौल पैदा हुआ और उसमें जितने भी नेशनल पार्टीज के लोग थे, खास तौर से नेशनल कांफ्रेंस को फॉर्स समझते थे और कांग्रेस के लोगों के बारे में यह इंप्रेशन है कि वे हिन्दु-स्तानी हैं। कांग्रेसी हैं तो हमेशा हिन्दु-स्तानी रहा है। नेशनल कांफ्रेंस के जितने वर्कर्स थे, ग्रासरूट लेवल वर्कर थे, पिछले 2 साल में हरएक ने अखबार में दिया कि मेरा कोई ताल्लुक नेशनल कांफ्रेंस के साथ नहीं है और ऐसी ऐसी वारदातें हुईं जैसे मकबूल बट्ट की बातें लोग करते हैं, मकबूल के केस में जिस जज ने फैसला दिया था, निलका जंजु उसका नाम था, उसे आतंकवादियों ने, मिलिटेंट्स ने मारा। तीन घंटे तक उसकी लाश को हाथ लगाने की जरूरत नहीं की किसी ने। इसी तरह से एक एस. एच. ओ. थे जिसने किसी को अरेस्ट किया था, जिसने अपनी ड्यूटी अदा की थी, सुबह 4 बजे नमाज पढ़कर बाहर निकला उसे गोली लगाई। किसी ने उसकी लाश नहीं उठाई।

श्री सुरन्द्रजीत सिंह अहलुवालिया : मंत्री महोदय से मैं सवाल का जवाब चाहता हूँ कि क्या इसी तर्क पर आपने 5 आतंकवादियों को छोड़ा था ? श्रीमती इंदिरा गांधी ने उसके लिए कृपा दी। ... (व्यवधान)

श्री मुफ्ती मोहम्मद सईद : बताता हूँ। इसी तरह से एक और पुलिस आफिसर की लड़की और उसके भाई को गांव में फांसी पर लटकाया गया। एक दहशत का माहौल पैदा किया गया। मैं गिनाना नहीं चाहता हूँ कि 1988 से 1989 तक इंडिपेंडेंस डे 15 अगस्त को ब्लैक डे और 26 जनवरी को रिपब्लिक डे को ब्लैक डे और ब्लैक आउट, 27 अक्टूबर को जब हमारी फौजें हमारी आर्मी पाकिस्तान के साथ मुकाबला कर रही थी तो यह आक्यूपेशन डे मनाया गया। तो एक सिलसिला चलता रहा जो ऐक्ट आफ एन्डिकेशन

आफ अथारिटी था। तो लास्ट में मैं कहना चाहता हूँ कि जब चुनाव हुए लोकसभा के तो मैंने कह दिया है कि कांग्रेस को 30 परसेंट वोट मिले थे 1983 में और नेशनल कांफ्रेंस को 40 परसेंट वोट मिले थे लोकसभा के चुनाव में जो अभी हुए। 2 परसेंट से ज्यादा वोट चुनाव में नहीं पड़े। हमारे कामयाब हुए उम्मीदवार अनंतनाग शहर में प्यारे लाल रंडू को अनंतनाग शहर में जो 30 हजार की आबादी का है वहां एक वोट पड़ा। वह भी पी.एल. रंडू का। डॉ. अब्दुल्ला ने मुझे बताया कि एक आदमी ने जरूरत की वोट डालने की और वे थे हमारे गुलाम रसूल कार जो हमारे कांग्रेस के बहुत बड़े लीडर रहे हैं। किसी ने वोट डालने की जरूरत नहीं की। श्रीनगर शहर में जो कि काश्मीर के सियासत का दिल है, जहां से आजादी की तहरीक चली, वहां से नेशनल कांफ्रेंस के उम्मीदवार के मुकाबले में किसी ने फार्म भरने की जरूरत नहीं की, अनअप्रोजेड वे जीते, उम्मीदवार हुए। ये हालात थे। आप लोग समझते हैं कि कैसे ये हालात पैदा हुए। कहां थी वह नेशनल फोर्स जब चुनाव हुए। किसने कांफ्लेंट किया ? कांग्रेस की शक्ति थी वह भी वहां नहीं आए। नेशनल कांफ्रेंस की ताकत थी वह भी नहीं आए। मुझे बताइए कि जिस चुनाव में दो परसेंट वोट होगा उस चुनाव में लोगों की क्या शिरकत होगी। तो ऐसे हालात थे। लेकिन हम कहना चाहते हैं कि हम इसके लिए जिम्मेदार हैं तो सरकार को इन हालात का मुकाबला करना चाहिए। श्रीनगर में जितने भी हमारे मित्र आज सारे मुल्क की बातें करते हैं ... (व्यवधान) जब लोगों ने मुझे चुना है, मैं सारे मुल्क की बात करता हूँ। मुजफ्फरनगर के लोग भी हिन्दुस्तानी हैं। सारा हिन्दुस्तान मेरा है। (व्यवधान) I have the verdict of the people. Please sit down. हिन्दुस्तान हमारा है, देश हमारा है, हम कहीं से भी चुने आ सकते हैं। लेकिन जहां

[श्री मुफती मोहम्मद सईद]
दो परसेंट वोट पड़े हैं मैं उनकी बात कह रहा हूँ।

जो जगमोहन की अप्रैप्राइजमेंट के बारे में सवाल आया मैं यह कहना चाहता हूँ कि जैसा जिव शंकर जी ने कहा था कि जब वह गवर्नर थे वहाँ, उन्होंने लोगों के लिए बहुत अच्छे काम किये थे। हमारा भी यह ख्याल है और इसी कारण नये गवर्नर को वहाँ नहीं भेजा गया। क्योंकि लगभग तीन महीने कश्मीर की समस्या को देखने, लोगों को समझने में लग जाते हैं। यह समझने में लगते हैं कि अफसर कौन है, इलाके कौन-कौन से हैं। मैं कहना चाहता हूँ, यह मेरी राय नहीं है मैं कोट करना चाहता हूँ। डा. फारूख अब्दुल्ला 6 फरवरी, 87 को जब हलफ लेते हैं...

SHRI PAWAN KUMAR BANSAL (Punjab) : Sir, to suggest that the earlier Governor took three months to understand the situation and, therefore, he was recalled, boils down to this that if they have not understood the situation, if this Government has not understood the problem of the country this Government should go.

श्री मुफती मोहम्मद सईद : मेरा डिमिशन है, मेरा जजमेंट है कि जो आदमी वहाँ गवर्नर 5 साल तक रहा है, जिस गवर्नर के बारे में लोगों की आम राय यह थी कि इमने जम्मू-कश्मीर में अच्छा काम किया है, जिस गवर्नर के बारे में डा. फारूख अब्दुल्ला साहब यह कह रहे हैं जब हलफनामा ले रहे थे :

“(1) We would need you very badly. It is indeed amazing that such remarkable work could be done by you in a short time through embecile and faction-ridden bureaucracy.

(2) Please do not hesitate to pull my ears if I go wrong.

(3) if today three ballot boxes are kept—one for the National Conference, one for the Congress and one for you, your ballot box would be full while the other two ballot boxes would be empty.”

श्री जगेश देसाई (महाराष्ट्र) : यह कब की बात है ?

श्री मुफती मोहम्मद सईद : जब 87 में वह हलफ ले रहे थे। यह कोई ऐसा सवाल नहीं है... (व्यवधान)

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : आप भगवान कृष्ण मानते रहे हैं... (व्यवधान)

श्री मुफती मोहम्मद सईद : यह तो आप नहीं कह सकते कि मैंने कांग्रेस के लिए क्या-क्या किया, द्राई कलर के लिए क्या किया, किन-किन हालात में किया इसमें आपके सर्टीफिकेट की जरूरत नहीं है। बहुत जूनियर हैं आप कांग्रेस में, पता नहीं कब से हैं। सवाल यह है कि मैं आपको सही सूत्र में वहाँ के हालात की बताना चाहता हूँ।

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : किसी सदस्य के प्रति यह कहना ठीक नहीं है। इन्होंने अभी यह कहा कि कब से मैं कांग्रेस में हूँ यह जानना चाहते हैं। तो क्या यह कांग्रेस का प्लेटफार्म बनाना चाहते हैं ? यह पैदा मेरे से पहले जरूर हुए होंगे लेकिन कांग्रेस में मेरे से पहले नहीं आये।

श्री मुफती मोहम्मद सईद : मैं यह कहना चाहता हूँ कि उस वक्त जब जगमोहन ने वहाँ टेकओवर किया तो कोई वहाँ श्रीनगर में मिलिटेंट टैरेरिस्ट आ जाता था बीड लेकर गोली का तो एड्रिक्शन आफ अथोरिटी था। जो वह करते थे उसका कोई मुकाबला नहीं था, एडमिनिस्ट्रेशन में कोई नहीं था। एसपी अनन्तनाग और एसपी श्रीनगर कोई नहीं था।

There was total collapse of administration.

आपको यह सुनना चाहिए कि कश्मीर की कैबिनेट, वहां के चीफ मिनिस्टर डा० फारूख थे तो दो महीने से जम्मू में, श्रीनगर में कोई अफसर नहीं था, कोई नहीं था, कम्पलीट एब्डीकेशन ऑफ अथोरिटी थी। यह माहौल था। मेरा कहना यह है कि वहां आतंकवादियों का मिलिटेंट चल रहा है। जो कांग्रेसमैन हैं उनसे कहना चाहता हूं कि जो कांग्रेसी हैं उसका जहन कभी नहीं बदल सकता। उसका कमिटमेंट सेक्यूलरिज्म के साथ है लेकिन खौफ में है। अगर कोई बात करेगा तो उसपर गोली चलायेंगे या पकड़ लेंगे। नेशनल कांग्रेस में भी ऐसे लोग हैं जिनका कमिटमेंट देश के साथ है फिर भी सियासी तौर पर काम करेंगे। गवर्नमेंट का काम है, एडमिनिस्ट्रेशन का काम है तो to contain and to eliminate terrorism. इसका कोई जवाब नहीं है। इसका कोई जवाब नहीं है। जुलूस का कोई जवाब नहीं है। जुलूस तो चलते रहेंगे। उन्होंने एक फियर साइकोसिस, खौब, पैदा किया। मैं समझता हूं कि कुछ लोगों को आगे आना पड़ेगा और ऐसी हलात का मुकाबला करना पड़ेगा। हमने ऐसे हलात का मुकाबला किया है। वहां पर पाक का एजीटेशन शुरू हुआ था। लोगों ने कहा कि यह मुप्ती का घर है। सिर्फ चार आदमी हमारे साथ रहे। विजवाड़े में हमारे वालिद का घर था। चार आदमी हमारे साथ थे। इसलिए मैं अदब के साथ कहना चाहता हूं कि काश्मीर सेकुलरवाद का सिम्बल है। अगर हिन्दुस्तान से काश्मीर जाता है तो सब कुछ खत्म हो जाता है। मैं यह भी कहना चाहता हूं कि पाकिस्तान का काश्मीर पर कोई हक नहीं बनता है। पाकिस्तान अपने देश को देखे। सिन्ध में क्या हो रहा है, बिलोचिस्तान में क्या हो रहा है। जो बिहारी 1947 में गये थे और जो बंगलादेश से गये हैं, उनके लिए कोई जगह नहीं है। हिन्दुस्तान में इस्लाम जिन्दा है, मुसलमानों का

आइडेंटिटी है तो हमारा हक बनता है। काश्मीर हिन्दुस्तान का है। ऐसे माहौल में मैं यह कहना चाहता हूं कि एफ एक्शन की जरूरत है। कोई बहस फरस के लिए तैयार नहीं है। इस माहौल से और हमारी सरकार की तरफ से क्लीयर और कटेगरीकल मैसेज आना चाहिए कि काश्मीर हिन्दुस्तान का हिस्सा है। इसको हम जाने नहीं देंगे। मैं यह कहना चाहता हूं कि बेगुनहों का खत नहीं होना चाहिए। आर्मी के कुछ नुकसान आ रहे थे। कोई जलूस नहीं निकाल रहा था, कोई गोली नहीं चल रही थी, बच्चों पर हमला किया गया। अगर आतंकवादी कुछ करते हैं तो श्री एफ. एफ. को और दूसरी फोर्सेज को आगे काम करना पड़ता है। ये बच्चे भी बसों में आ रहे थे। एक फयाज अलम थे जिनके बारे में कहा जाता है कि एक्सप्लोसिव में एक्सपर्ट थे, वहां गोली चलनी पड़ी। फोर्सेज को अगर आर्डर हैं, तभी गोली चलाये जय भव जल्द हो। बस में लोग बैठे हुए कहते हैं कि कह रहे थे आजादी मिलेगी। किसने कह दिया कि एक दिन में मिल जाएगी। इस तरह हालत वहां पर है। इसीलिए मैं यह कहता हूं कि फर्म एक्शन की जरूरत है। जो पोलिटिकल एनिसिएटिव की है, जैसा कि पंजाब में एक अच्छा उदाहरण है। वहां अच्छे लोग भी हैं। अफसर भी है और उसको बाहर से मदद मिलती है। लेकिन पोलिटिकल एनिसिएटिव भी बंद नहीं हुई है। वहां पर लोग हैं जो कहते हैं कि हम हिन्दुस्तान के साथ हैं। हम दूसरी चीजें हमें देंगे। ऐसे लोगों को हमें अपना लेना होगा। हमने कुछ स्टेप्स उठाए और बार्डर के बारे में सोचा है। मई में जो स्नो बाउन्ड एरियाज बंद कुछ किया गया है। एक्चुअल लाइन से कुछ लोगों को पकड़ा जा रहा है जो वहां से जा रहे थे। बुड़ी राजौरी में यह हुआ है। इटानिया भी हमने देखा है और उसको स्ट्रेन्थन कर रहे हैं। काश्मीर में नेशन हो रहा है। पुलिस

[श्री मुफ्ती मोहम्मद सईद]

लोकल पुलिस को पहुंचने में दिक्कत होती है, इसको भी हम देख रहे हैं। पंजाब में भी यह प्रोब्लम आई थी। पुलिस के बाद फिर उनके खिलाफ कार्यवाही होती है। जो पुलिस में पहले माहोल था उसको देखते हुए उनको सहुलियतें देकर लोकल पुलिस को इन्चार्ज करने की कोशिश की जा रही है। इसी तरह से preventive arrests of criminals and anti-social elements have been stepped up in a systematic manner. Besides, actions are being taken against harbourers and shelter-givers of extremists and anti-social elements.

इसी तरह से होमगार्ड आर्गनाइजेशन वहां इम्पार्टमेंट होता है और हजारों की तादाद में हैं। लेकिन जब वहां देखा गया तो वहां कोई नहीं था। घर में बैठे थे। पता नहीं क्या काम करते थे। उसको डिस-बैन करके नया आर्गनाइजेशन बनाने की कोशिश की जा रही है। There are a number of measures which we are taking there.

इसी तरह से जो डेवलपमेंटीव मैजर्स हैं, जो दूसरे मैजर्स हैं पालिटिकल साइड पर...

श्री मीर्जा इशार्दबेग (गुजरात): आप यह बताइये कि आप क्या डेवलपमेंट्स प्रोग्राम लाना चाहते हैं। थोड़ा से इस बारे में हमको बताइये। What development programme are you going to take ?

श्री मुफ्ती मोहम्मद सईद : मैं यह कहना चाहता हूँ कि ...

SHRI JAGESH DESAI: If you give us a gist of it, we can suggest something.

श्री मुफ्ती मोहम्मद सईद : कश्मीर में जो सबसे बड़ी बात है, जहां तक शिक्षा का तालुक है, तालीम का तालुक है, प्राइमरी से लेकर पोस्ट तक देयर इज नो ट्यूशन फी, न मैडिकल कॉलेज में, न यूनिवर्सिटी में और न टेक्नीकल और इंजीनियरिंग इंस्टीट्यूट्स में है। वहां पर कहीं, हर जगह आप देख लीजिए कि पोस्ट ग्रजुएट लड़के और लड़कियां हैं। लेकिन कश्मीर में कोई लार्ज स्केल इंस्टीट्यूट का स्कोप नहीं है, रेल नहीं है, इसलिये लोग वहां बेकार हो गये हैं। जगमोहन ने गवर्नर रूल में अच्छा सिस्टम बनाया।

पहले वहां अप्वाइंटमेंट के लिये कोई रेक्यूमेंट बोर्ड नहीं था। मिनिस्टर पार्टी वरकर्स की सिफारिश पर अगर वहाँ टीचर्स लगाने हों, प्रोफेसर लगाने हों साइंस के, मैथेमेटिक्स का प्रोफेसर लगाना हो तो उसके लिए कोई एम.एल.ए. लिखकर देता था और मिनिस्टर उसका रेक्यूमेंट कर देता था। इससे जो लोग मैरिट पर आते थे, फास्ट डिवीजन होते थे, जिनके मार्क्स अच्छे होते थे वे इग्नोर होते थे। इस तरह से यह करके डा. फारूख साहब की सरकार में जब 5-6 वैंकेंसीज हुई तो रिटायरमेंट एज 55 से 58 कर दी। अब कोई 5, 7, 8 हजार के गरीब टीचर्स और गजटेड आफिसर्स की वैंकेंसीज हैं और इसके लिये गवर्नर ने बाकायदा बोर्ड बनाया है और मैरिट के आधार पर और पावर्टी के आधार पर उनका अप्वाइंटमेंट किया जा रहा है। इसी तरह से हमने इस बटालियन बी०एस०एफ० और आई सो० बी० के लिये वहां नौजवानों की भर्ती करना है। ऐसे ही और मैजर्स हैं जो वहां लिये जा रहे हैं। वहां पर दो इंडस्ट्रीज हैं। एक वाच फैक्टरी है और दूसरी टेलीफोन इंडस्ट्री है। टेलीफोन इंडस्ट्री 1965 में शुरू हुई थी लेकिन अभी तक उसमें 150 लोग काम करते हैं। इसके मुकाबले रायबरेली में जो इंडस्ट्री है वहां पर दस हजार के करीब लोग काम करते हैं। वहां पर फूड प्रोसेसिंग

में लोगों को इम्प्लायमेंट मिल सकता है। वहां का जो "ए" ग्रेड सेव है वह यहां लाना पड़ता है तथा उसकी पैकेजिंग होता है, उसका ट्रांसपोर्ट होता है। इसका फायदा वहां के लोगों को नहीं मिलता है इसलिये फूड प्रोसेसिंग इंडस्ट्री के बारे में सोचने की जरूरत है।

कम्युनिकेशन, सड़कों की वहां हालत बहुत खराब है। वहां पावर सिस्टम ठीक नहीं है। अगर जम्मू-कश्मीर की हाइड्रल पोटेंशियलिटी का पूरा इस्तेमाल किया जाय तो वह पूरे देश का पावर दे सकता है। लेकिन आज जो सूरत वहां पर है वहां पर इलेक्ट्रिसिटी का इंतजाम नहीं है। बहुत सारे कदम हैं जिनको उठाना है। इसके लिये अच्छे माहोल की जरूरत है। जब तक हम लोगों का कॉन्फिडेंस हासिल करने की कोशिश नहीं करते हैं तब तक हम यह नहीं कर सकते। लेकिन हम नाउम्मीद नहीं हैं।

वहां पर सबसे ग्रहम सवाल टैरोरिज्म का है। लोग चाहें तो वे अपनी ताकत से उनको पकड़ सकते हैं उनको कंट्रोल कर सकते हैं। यह हमारा टेस्ट है। लेकिन इसका मतलब यह नहीं है कि हमें कुछ पोलिटिकल एक्टिविटीज वहां पर नहीं करनी हैं।

श्री मीर्जा ईशान्बेग : मैं यह कहना चाहता हूं कि इम्प्लायमेंट तो आप बाद में करें जब वहां का माहोल ठीक हो जाय। लेकिन आन पेपर आप क्या हाइड्रो प्रोजेक्ट बना रहे हैं? आप हाइड्रो प्रोजेक्ट की बात कर रहे हैं तो उसे कहां बना रहे हैं?

श्री मफ्ती मोहम्मद सईद : पावर के बारे में सलाल प्रोजेक्ट जम्मू-कश्मीर में हमारा है। मैं डिटेल में नहीं जाना चाहता हूं। सलाल प्रोजेक्ट जो पिछले साल मुकमल हुई, लेकिन उस बिजली को पावर को श्रीनगर ले जाने के लिए ट्रांसमिशन लाइन चाहिये वह बनी नहीं है। उसके लिए हमने 150 करोड़

रुपये सेंशन किये हैं। ट्रांसमिशन लाइन फौरन बननी चाहिये सब से बड़ी बात यह है। इसी तरह से फूट प्रोसेसिंग इंडस्ट्री, इलेक्ट्रोनिक इंडस्ट्री के बारे में मैंने कहा। वहां जो वाच फैक्टरी है टेलीफोन इंडस्ट्री है, उस में अगर पांच हजार लोगों को भी इम्प्लायमेंट मिल जाए तो बहुत बड़ी बात होगी। दूसरी तरह से सेंट्रल सेक्टर में बैंकों में वहां का जहां तक सवाल है, अगर किसी बैंक में अप्लाइ करना है तो उसका दिल्ली या चण्डीगढ़ आना पड़ता है। हमने सोचा है कि सेंट्रल सर्विसेज के रिक्लूटमेंट के लिए श्रीनगर में सेक्टर कायम किया जाए ताकि लोगों को दिल्ली या चण्डीगढ़ न जाना पड़े। इसी तरह से पालिसी जिसे एक्शन प्लान कहा जाता है, उसके बारे में पहले यह कहेंगे कि नेशनल कन्सेंसस इवाल्ब हुआ है कि किस तरह से कश्मीर की समस्या को टेकल किया जाएगा। लेकिन सब से बड़ी बात यह है जितनी भी पार्टीज हैं वहां उनके अपने कार्यकर्ताओं को एक्टिवाइज करने की जरूरत है। जब तक हम लोग नहीं जाएंगे वहां का सवाल नहीं जाएगा। हम कहते हैं पिछले दिन जो डेलीगेशन श्रीनगर गया। बहुत साधियों को समझाने में बहुत दिमाग होती है कि क्या हाल था। बहुत मुश्किल था। लेकिन मैं कहता हूं कि उस डेलीगेशन के जाने से भी एक फायदा हुआ कश्मीर के लोगों के दिल में यह है। पंजाब की बात तो हम रोज करते हैं वहां भी कर्फ्यू है। वहां के लोग हम से नाराज हैं। एक साथी ने जयपुर सिंह ने यह कहा कि शेख साहब ने 1978 में वहां के चीफ मिनिस्टर के वहां से एक आर्मी का ट्रक श्रीनगर गुजर रहा था। कुछ लोगों ने उस पर पथराव किया। आर्मी के जवानों पर पथराव हुआ तो उन्होंने गोली चलाई जिससे 10-12 लोग मारे गये। फिर हो गया, सारा श्रीनगर जमा हो गया। शेख अब्दुला चीफ मिनिस्टर थे, उस स्टेज पर चले गये। उन्होंने कहा यह नहीं, हमारी फौज की बड़ी जरूरत है। 1947 से ले कर आज तक जम्मू

[श्री मुफती मोहम्मद सईद]

कभी मिसत्रिहेव नहीं किया। हर जगह जहाँ वह रहते हैं लोगों के लिए काम करते हैं। लेकिन ऐसा सवाल हुआ, यह कुछ की बात है। शेख मोहम्मद अब्दुल्ला स्टेज पर आए। उन्होंने कहा कि ऐसा नहीं है। मैं कहता हूँ हमारे साथी लीडरान जो यहाँ से गये वहाँ के को लोगों कम से कम इस बात का अहसास हुआ कि हमारे लिए भी कोई बात सोचने के लिए आए हैं। यहाँ तो नहीं शायद लोकसभा में कुछ लोगों ने यह तजवीज की। जैसे कहा जाए कि ए. एन. ओ. का डेलीगेशन आ रहा है तो लोग जमा हो रहे हैं ऐसा सवाल नहीं है लेकिन ह्यूमेन राइट्स का भी एक डेलीगेशन गया। मैंने सुना कि वह मस्जिदों में चले गये। लोगों की बातें उन्होंने सुनी। ऐसा है कि हमने नाता तोड़ना नहीं है, हमें नाता जोड़ने की कोशिश करनी है, लोगों को इतवाल्फ करना है। इसमें खतरा भी हो सकता है। लेकिन जब लीडर जाएंगे, बाकी भी जाएंगे। मे इस में नाउम्मीद नहीं हूँ। अच्छे ढंग से भी हो सकता है (व्यवधान)

श्री पशुपति नाथ सुकूल (उत्तर प्रदेश): मैं यह जानना चाहता हूँ कि क्या यह सच है कि नेशनल कांग्रेस के एक एम. पी. ने आज रिजाइन कर दिया है because he was under the threat of terrorists there and you could not provide adequate security?

श्री मुफती मोहम्मद सईद: मेरे ख्याल में ऐसी बात नहीं है (व्यवधान)

They are:

(1) Activising political parties having a base in the Valley organizationally at the grass-root level and full Government's support to their activities.

(2) Identification of the nuclei in the Valley Region having the potentiality for being used for activating the political process.

(3) Identification of the irritants in the people's minds and formulation of plans for removing them at administrative and political planes.

(4) Identification of influential people, building up of public opinion and youth leaders in each district in the valley and initiating political action through selected representatives of political parties for winning them over.

(5) Building of support amongst the youth by organising campaigns and all-party youth conventions at important centres in the Valley.

(6) Political assessment of the relative strength of various outfits fanning anti-India sentiments and also assessment of the strength of the political parties at grass-root level for determining the extent of push and nature of the strategy to be adopted in neutralising the terrorist elements.

This will help in choosing the place where the first move should be made to decide whether the initiative should be taken first in the rural areas or urban areas.

SHRI VISHWA BANDHU GUPTA (Delhi): I want to ask one question.

THE DEPUTY CHAIRMAN: Kindly go to your seat and put the question.

SHRI VISHWA BANDHU GUPTA: Is it true that the historical place, Sheikh Abdullah's house, which was a place of pilgrimage for the freedom fighters, has also been burnt and the Press in the

Valley is also threatened and there is no security for the Press? What are you doing about these things? Would you tell us the facts?

श्री मुफती मोहम्मद सईद : शेख साहब की जगह जो है वह सोहरा में है। वहां कोई रहता नहीं है... (व्यवधान) मैंने कहा कि इस समय नहीं रहता है। मेरी बात सुनें। मेमोरियल भी वहां नहीं है। उसमें लोग नहीं गये थे। एक दो लोग गये थे जलाने के लिए तो फौरन वहां फायर ब्रिगेड लाया गया और आग को काबू करने की कोशिश की गयी। यह वाक्या हुआ है। यह बात कन्डेम्नेबल है।

श्री शान्ति यागी (उत्तर प्रदेश) : मकान जला नहीं?

श्री मुफती मोहम्मद सईद : जहां डा. फारुख साहब रहते हैं उनका मकान नया है। शेख साहब का मकान मीडो होटल के पीछे बना हुआ है जो बाद में बना है। यह पुराना था जहां.. (व्यवधान)

श्री राम चन्द्र विकल : सोहरा वाला मकान जला दिया है। अखबार में है।

श्री मुफती मोहम्मद सईद : वह है। मैं कहता हूं सही है लेकिन वहां कोई रहता नहीं है।

श्री पी. शिव शंकर : गुजरािश यह है कि अखबारों में यह खबर शायी हुई है कि उनके आबाओअजदाद का मकान जलाया गया है। यह अखबारों में आया है।

श्री मुफती मोहम्मद सईद : है। वह मही बात है।

SHRI VISHWA BANDHU GUPTA: The question that I asked was this. What about the Press and the freedom of the media to operate there? They are feeling very

much threatened there and I want to know whether adequate security is being provided to them.

श्री मुफती मोहम्मद सईद : मेरा कहना यह है कि यह जो कमेटी बनी है, 5 मैम्बर्स कमेटी और मिनिस्टर साहब... (व्यवधान) प्रेस के बारे में मुझे मालूम है कि वहां कैसे करता है। ऐसा नहीं है कि लोग सिक्योरिटी नहीं चाहते हैं... (व्यवधान)

डा. रत्नाकर पांडेय (उत्तर प्रदेश) : वह आफिस श्रीनगर से जम्मू चला गया है और ताला बंद हो गया है।

श्री मुफती मोहम्मद सईद : किसका :

डा. रत्नाकर पांडेय : यू. एन. आई. और पी.टी.आई. का, यह सत्य है कि नहीं.. (व्यवधान) ऐसी बात है। अखबार की रिपोर्टिंग है.. (व्यवधान)

SHRI VISHWA BANDHU GUPTA: The question is whether the Pressmen are free to operate in the Valley because there is threat to them to operate in the Valley. My information through my sources is that they are being threatened and they are not even able to report the situation correctly.

श्री मुफती मोहम्मद सईद : आप फ्रिज्ज को टच कर रहे हैं। मैं आपको सिचुएशन बता रहा हूं कि इन बातों को हम सोच रहे हैं कि कैसे हर एक बात को करने की जरूरत है।

दूसरा यह है कि कुछ साथियों ने कुछ सम्बरान ने सजेस्ट किया कि यह जो मीटिंग बुलायी गयी है मैजर पोलिटिकल पार्टीज की जैसे पहले पंजाब के बारे में आल पार्टीज कॉफेंस हुई थी तो उन साथियों को उन पार्टियों को मैं यकीन दिलाना चाहता हूं कि अगले कुछ वक्त में आल पार्टीज कॉफेंस बुलायी जायेगी लेकिन उससे पहले कुछ न कुछ एक्शन प्रोग्राम होना है। हमारा जो

[श्री मृण्मती मोहम्मद सईद]

डेलीगेशन है वह जम्मू जा रहा है, श्रीनगर जा रहा है, दो दिन ठहरेगा वहां समस्याएं देखकर एक एक्शन प्लान बेसिस जैसी एक तजवीज है कि वहां फिर जाने की जरूरत है। इसके बगैर, पोलिटिकल कांटेक्ट के बगैर, सियासी ताल्लुक के बारे में कोई और सवाल नहीं हो सकता है। मुझे पूरी उम्मीद है कि एक तो आतंक पर कंट्रोल करना है दूसरा पोलिटिकल प्रोसेज शुरू करना है। मैं पुरउम्मीद हूं कि हम काश्मीर को जाने नहीं देंगे। काश्मीर तो हमारे साथ है लेकिन काश्मीर के लोगों को हम अपने साथ लायेंगे, कौमी इदारे में लायेंगे और मेन स्ट्रीम में लाने में जरूर कामयाब हो जायेंगे।

श्री पवन कुमार बांसल : एडमिनिस्ट्रेशन की रीवैम्पिंग की जो बात आपने स्टेटमेंट में पहले की थी वह क्या चीज है... (व्यवधान)

श्री राम नरेश यादव : महोदया, एक प्रश्न यह है कि जो काश्मीरियों का, काश्मीर के लोगों का पलायन हुआ है इस भय और आतंक की वजह से जो दूसरे राज्यों में बेचारे गये हैं उनको लाने के लिए सरकार क्या व्यवस्था करने जा रही है। यह बहुत आवश्यक सवाल है क्योंकि जो रिफ्यूजीज है... (व्यवधान) या आतंक के कारण जो लोग भागकर दूसरे राज्यों में गये हैं शरणार्थी बन चुके हैं उनको वापस लाने के लिए सरकार की तरफ से क्या एक्शन लिया जा रहा है?

श्री मृण्मती मोहम्मद सईद : सरकार की तरफ से यही कोशिश की जा सकती है कि वहां एक कनजीनियल एट-मासफीयर, एक माहौल बने, ठीक बने, तभी तो उनको लाया जा सकता है। लेकिन मैं यह कहना चाहता हूं कि कश्मीर में कोई कम्यूनल इंसिडेंट नहीं हुआ है। मेरी रिपोर्ट में एक भी कम्यूनल इंसिडेंट नहीं है, लेकिन लोग डर के

मारे जब जुलूस निकाले, तो माइनार्टी के लोगों को कहते हैं कि आप आगे चलिये, आप देश के खिलाफ नारे लगायें। वह नारे देने को तैयार नहीं हैं। उस थ्रोट को लॉग बर्दाश्त नहीं करके आये हैं, लेकिन मैं जरूर आपको यकीन दिलाना चाहता हूं कि ऐसा माहौल बनाना है कि वह अपने घरों में जायें। किसी की जमीन है, किसी का मकान है, वह सब छोड़ कर आये हैं और उनकी जो जाय-दाद वहां पड़ी है, उसकी भी हिफाजत करने की जरूरत है। मैंने इनसे कह दिया है कि उसकी हिफाजत करनी है, यह नहीं कि वह मकान छोड़ें, जमीन छोड़ें, तो कोई और कब्जा करें। हमें तो ऐसा माहौल बनाना है कि वह वापिस जा सकें।

श्री सुरेन्द्रजीत सिंह अहलुवालिया : मैंने सरकार को गुजारिश की थी कि जार्ज फर्नांडीज जो कश्मीर के मामले में मंत्री नियुक्त किये गये हैं, वह 1984 में पाकिस्तान गये थे। पाकिस्तान में जाकर उनकी जिया-उल-हक के साथ मीटिंग हुई थी जिसमें इस देश का राजदूत उपस्थित था या नहीं था, उस मीटिंग में क्या बातें हुई थीं, और उसका तालुकात आपरेशन टोपाज के साथ था या नहीं था, यह क्यों नहीं बताते? यह हाऊस में उपस्थित हैं, यह क्यों नहीं बताते... (व्यवधान) यह बतायें कि यह पाकिस्तान गये थे या नहीं गये थे?

श्री पशुपति नाथ मुकुल : इन्होंने जिया-उल-हक की तारीफ की थी।

डा० रत्नाकर पाण्डेय : माननीय सदस्य पूछना चाहते हैं और आप उनका जवाब नहीं आने देना चाहती हैं... (व्यवधान) महोदया, आप इस तरह से मत करिए। ... (व्यवधान)

श्री सुरेन्द्रजीत सिंह अहलुवालिया : पाकिस्तान के... *

*Not recorded

SHRI KAMAL MORARKA (Rajasthan): Madam, the accusation he has made should be expunged. He cannot accuse anybody like this.

THE DEPUTY CHAIRMAN :
No Member can make an accusation against another Member until and unless he has a substantive motion. The accusation is withdrawn. It is removed from the record. (Interruptions) You bring a motion. You cannot do it like this. It is not within the rules. (Interruptions) You try to learn the rules and then speak. (Interruptions) Mr. Jadhav, please take the book and read it. Unparliamentary, parliamentary, there is a difference between the two. You are not understanding it after so many years. (Interruptions) I will run this House according to the rules of this House. (Interruptions) I cannot run the House like this. You bring a substantive motion and move it in the House and get it passed. Without that you just cannot make an allegation against anybody.

श्री राम चन्द्र विफल : महोदया, मेरा व्यवस्था का प्रश्न है। उसे सुन लिया जाए। ... (व्यवधान) मेरा व्यवस्था का प्रश्न यह है कि हमारे जार्ज फर्नांडीज आज कश्मीर एफेयर्स संबंधित मिनिस्टर हैं और वह यहां सदन में मौजूद हैं। उन पर गलत या सही आरोप लगाया जा रहा है। ... (व्यवधान)

श्री कमल मोरार्का : यह व्यवस्था का प्रश्न है। आप आरोप का नोटिस दीजिए। आप आरोप नहीं लगा सकते। ... (व्यवधान) आप यह ज्यादाती कर रहे हैं।

आप नहीं कर सकते। आप हम को हमारे हक मत सिखाइए। हमारे क्या हक हैं, मत सिखाइए हम को।

श्री राम चन्द्र विफल : महोदया, जवाब नहीं दे रहे हैं ?

श्री कमल मोरार्का : नहीं देंगे जवाब। ... (व्यवधान) ...

उपसभापति : आप रूल-238 पढ़िए। उसके हिसाब से जब आप हाउस में कोई चीज लेकर आएंगे तो वह कायदे के लिहाज से होगी। आप रूल पढ़िए, उसमें मंत्री भी लिखा है। आप जो कहेंगे, कायदे के अंदर आपकी बात सुनी जाएगी। बेकायदा आप मत बोलिए।

श्री सुरेंद्र जीत सिंह अहलुवालिया : यह उनके हक में है ... (व्यवधान) वे बताएं ... (व्यवधान) ...

SHRI VITHALRAO MADHAVRAO JADHAV: Madam, I am on a point of order (Interruptions) My point of order is this. Either Mr. Ahluwalia has brought it as per the procedure or not. That is a different thing. But the whole question is that we have made certain allegations. The hon. Minister is present here. (Interruptions) There is no rule like this. Madam, there is no rule like this. You read out that rule. (Interruptions)

डा० रत्नाकर पाण्डेय : महोदया, हमारे सदन के माननीय सदस्य श्री अहलुवालिया ने महत्वपूर्ण प्रश्न उठाया है। श्री फर्नांडीज यहां हैं और उनके सम्बंध में यह कहा गया है ... (व्यवधान)

उपसभापति : आप अपना स्थान ग्रहण कीजिए, शिवशंकर जी मोशन मूव कर रहे हैं। बात खत्म हो गयी, आप बैठ जाइये। (Interruptions) That is over now. That chapter is closed. Mr. Shiv Shanker.

SHRI P. SHIV SHANKER: Madam, I move the following motion:

“This House expresses its grave concern at the situation in Jammu

[Shri P Shiv Shanker]

and Kashmir. From across the border, terrorism is being encouraged and aided and persistent attempts are being made to arouse secessionist sentiments in the valley. It is necessary for all Indian patriots to set aside their ideological and political differences and to act unitedly for defending the unity and integrity of the country. The role of the people of Jammu and Kashmir in our nation building efforts ever since their participation in our struggle for national freedom has been a glorious one. Jammu and Kashmir has a proud tradition of communal harmony and tolerance. The cultural identity of Jammu and Kashmir has been maintained and shall be maintained. The legitimate aspirations of the people of Jammu and Kashmir will continue to have full expression. At the same time, no sinister designs against the unity and territorial integrity of India shall be permitted to succeed. The nation stands united and committed to this goal. Secessionism and subversion against the rule of law will, at no cost, be allowed in our democratic system.

This House is convinced that within the framework of our democratic and secular polity, the political activity in Jammu and Kashmir must be revived. All our efforts should be unitedly directed to this national goal. This House appeals to misguided sections of people in the Kashmir valley to abjure violence and take recourse to peaceful ways for the redressal of their grievances for which abundant opportunities exist within the Constitution of India.

The motion was adopted.

SHRI JAGESH DESAI :
Unanimously.

THE DEPUTY CHAIRMAN:
Yes, it is unanimous. There was no dissent.

Mr. George Fernandes. Supplementary Demands for Grants (Railways).

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS), 1989-90

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): Madam, I beg to lay on the Table a statement (in English and Hindi) showing the Supplementary Demands for Grants (Railways) for the year 1989-90.

THE DEPUTY CHAIRMAN:
Special Mentions. (*Interruptions*)

श्री अटल बिहारी वाजपेयी (मध्य प्रदेश) : एकसीडेंट कहां का है ?

उपसभापति : बाद में होगा ।

SOME HON. MEMBERS :
What about the Statement?

THE DEPUTY CHAIRMAN :
We cannot have the Statement just now. He has laid only the Supplementary Demands for Grants. (*Interruptions*) Please listen. I am explaining. He wanted to make the Statement. If he makes the Statement, then it will be delayed because the Members will ask clarifications. (*Interruptions*) You were sitting on this side. You know our House procedure. By mistake the Secretariat distributed. I requested the Minister. On my personal request, he is not making the Statement. (*Interruptions*) Mr. Sibtey Razi, please take your seat. You do not know what is happening. He wanted to make the Statement. It is not listed for today. The Statement is not listed. (*Interruptions*) Please take your seat. Every moment you just get up. All right. I will ask the Minister to make the